

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 07 072023/RG/LP Dated: 10-02-2023

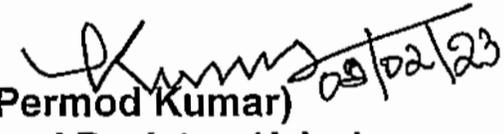
It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Mr. Amir Ahmad Bhat**  
**S/O Mohammad Afzal Bhat**  
**R/O Ajas Bazipora, Tehsil Ajas, District Bandipora, Pin code-193507**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-01-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

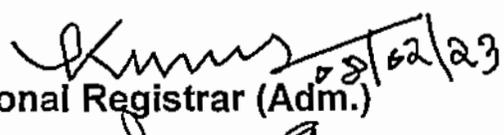
By Order

  
(Permod Kumar) 08/02/23  
Additional Registrar (Adm.)

No: 2750-57-/RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amir Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)  
08/02/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 08 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Amreen Bilal  
D/O Bilal Ahmad Shagoo  
R/O 136-Shah Mohalla, Tehsil Srinagar South, District Srinagar, Pin Code-  
190002

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-02-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)*  
Additional Registrar (Adm.)  
08/02/23

No: 2758-65 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

- ✓ 1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Amreen Bilal, Advocate  
.....for information and necessary action.

*(Permod Kumar)*  
Additional Registrar (Adm.)  
08/02/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 09 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Asiya Salim  
D/O Mohammad Salim Sofi  
R/O New Qazibagh, Tehsil & District Anantnag, Pincode 192101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-03-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)* 08/02/23  
Additional Registrar (Adm.)

No: 2706-73 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

- ✓ 1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Asiya Salim, Advocate  
.....for information and necessary action.

*(Permod Kumar)* 08/02/23  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 10 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Atiya Rehman  
D/O Abdul Rehman  
R/O W.No.10 Naban Mohalla, Tehsil & District Rajouri, Pincode-185131

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-04-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)*  
Additional Registrar (Adm.)

No: 2774-81 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Atiya Rehman, Advocate  
.....for information and necessary action.

*(Permod Kumar)*  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 11 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Aasifa Rashid  
D/O Ab Rashid Padder  
R/O Shamsipora, Tehsil & District Shopian, Pin Code-192303

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-05-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2782-89 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

- ✓ 1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Aasifa Rashid, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 12 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Mr. Abhay Gupta  
S/O Anil Gupta

R/O 25, Palace Hills, Karan Nagar, Tehsil & District Jammu, Pincode-180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-06-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)* 08/02/23  
Additional Registrar (Adm.)

No: 2790-97 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

- ✓ 1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Abhay Gupta, Advocate  
.....for information and necessary action.

*(Permod Kumar)* 08/02/23  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 13 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Aarzoo Gull  
D/O Naiem Gulshan Raina  
R/O Aaraff Manzil, H.No.06, Lane No.01, Raina Mohalla, Tehsil Thana  
Mandi, District Rajouri, Pin code-181152

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-07-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)*  
Additional Registrar (Adm.)

No: 2798-805 /RG/LP Dated/0 .02.2023

Copy forwarded to the: -

- ✓ 1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Aarzoo Gull, Advocate

.....for information and necessary action.

*(Permod Kumar)*  
Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 14 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Mr. Angrez Singh  
S/O Kewal Singh  
R/O Kanthi, W.No.04, Tehsil Thuroo, District Reasi, Pin code 182313

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-08-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2806-13 /RG/LP Dated: 10 .02.2023

Copy forwarded to the: -

- ✓ 1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Angrez Singh, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 15 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Mr. Adel Rahim  
S/O Rahim Dad  
R/O W.No 01 Mera, Bhatidhar, Tehsil Mendhar, District Poonch, Pin code-185211,

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-09-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)*  
Additional Registrar (Adm.)

No: 2814-21 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

- ✓ 1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Adel Rahim, Advocate  
.....for information and necessary action.

*(Permod Kumar)*  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 16 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

- ✓ Ms. Atika Thackyal  
D/O Balbir Kumar Thackyal  
R/O H.No 37, Resham Ghar Colony, Tehsil & District Jammu, Pin code-180001
- has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial
- ✓ No. JK-10-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

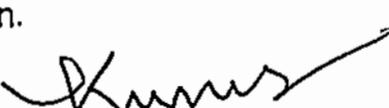
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2822-29 /RG/LP Dated: 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Atika Thackyal, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 17 of 2023 /RG/LP Dated: 10 -02-2023

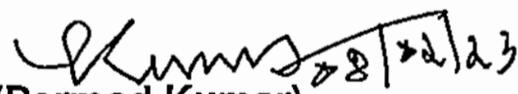
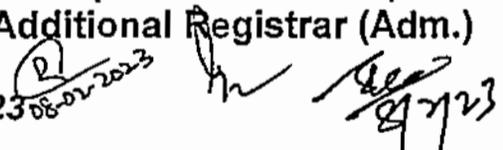
It is hereby notified that vide High Court Order Dated 08.02.2023

Ms. Ankita Rajput  
D/O Balvinder Singh  
R/O Lower Chowdhi, P/O Sainik Colony, Tehsil Bahu, District Jammu, Pin  
code-180011

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-11-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)  


No: 2830-37 /RG/LP Dated/08.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Aukita Rajput, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 18ab/2023 /RG/LP Dated: 10 -02-2023

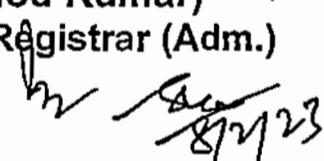
It is hereby notified that vide High Court Order Dated 08.02.2023

Mr. Adil Hamid  
S/O Ab Hamid Thoker  
R/O Gudoora, Tehsil & District Pulwama, Pin code 192301

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-12-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar) 08/02/23  
Additional Registrar (Adm.)  
 8/2/23

No: 2838-42 /RG/LP Dated: 10 .02.2023 08-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Adil Hamid, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)  
 8/2/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 19 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Ankit Bajghotra**

**S/O Daya Ram**

**R/O H.No.131, W.No.13, Bishnah, Tehsil & District Jammu, Pin code-181132**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-13-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)*  
Additional Registrar (Adm.)  
08/02/23

No: 2843-50 /RG/LP Dated: 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Bajghotra, Advocate**  
.....for information and necessary action.

*(Permod Kumar)*  
Additional Registrar (Adm.)  
08/02/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 20.06.2023/RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Ms. Anjali Sharma  
D/O Sushil Sharma  
R/O H.No.540, Lane No.2, Rani Talab, Tehsil & District- Jammu, Pin code-  
180010,

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-14-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)*  
Additional Registrar (Adm.)  
08/02/23

No: 2851-58 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Anjali Sharma, Advocate  
.....for information and necessary action.

*(Permod Kumar)*  
Additional Registrar (Adm.)  
08-02-2023

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 21 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Mr. Asrar UI Haq Nawaz  
S/O Haq Nawaz Tingoo  
R/O Verinag, Tehsil Shahabad Bala, District Anantnag, Pin code-192212

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-15-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2859-58 /RG/LP Dated 13 .02.2023 <sup>08-02-2023</sup>

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Asrar UI Haq Nawaz, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 22 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Anas Latif  
D/O Abdul Latif Wani  
R/O Kadi Kadal, Tehsil Khanyar, District Srinagar, Pin Code-190002

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character ✓ and antecedents from CID. His/her name has been entered under serial ✓ No. JK-16-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)*  
Additional Registrar (Adm.)

No: 2862-69 /RG/LP Dated/0 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Anas Latif, Advocate  
.....for information and necessary action.

*(Permod Kumar)*  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 23 of 2023/RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Akanksha Bhagat  
D/O Ashok Kumar Bhagat  
R/O W.No 6, H.No.67, Court Road, Tehsil & District Udhampur, Pin code-  
182101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-17-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Permod Kumar)  
Additional Registrar (Adm.)

No: 2870-77 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Akanksha Bhagat, Advocate  
.....for information and necessary action.

(Permod Kumar)  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 24 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Mr. Ashish Kumar  
S/O Deepak Kumar  
R/O Rangpur Maulanian, R.S Pura, Tehsil- Suchetgarh, District Jammu, Pin  
Code -181102

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-18-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

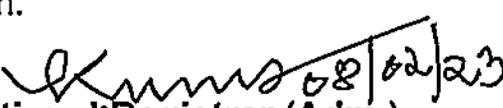
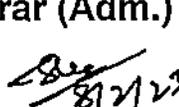
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2878-85 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ashish Kumar, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)  
 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 259/2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Mr. Asif Javed  
S/O Mohd Hussain  
R/O Budhan near Jamia Masjid, P/S Mahore, Tehsil Thuroo, District Reasi,  
Pin code -182313

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-19-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)*  
Additional Registrar (Adm.)

No: 2886-93 /RG/LP Dated: 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Asif Javed, Advocate

.....for information and necessary action.

*(Permod Kumar)*  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 26 of 2023 /RG/LP Dated: 10 -02-2023

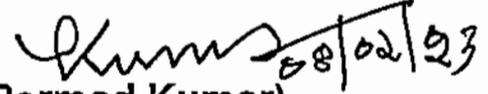
It is hereby notified that vide High Court Order Dated 08.02.2023

Mr. Ahsaan Gull Shah  
S/O Ghulam Mohammad Shah  
R/O Shah Mohalla, Tehsil-Khansahib, District- Budgam, Pin Code-191111

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-20-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2894-901 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ahsaan Gull Shah, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 27 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Mr. Ashutosh Sharma

S/O Kishori Lal

R/O Ward No.3, VPO Jindrah, Chakka Mandi, Tehsil-Dansal, District-Jammu, Pin code-181224

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

No. JK-21-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Permod Kumar)  
Additional Registrar (Adm.)

No: 2902-09 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ashutosh Sharma, Advocate

.....for information and necessary action.

(Permod Kumar)  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 28 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Mr. Ayush Gupta**  
S/O Rajesh Gupta  
R/O H.No.57, New Mohinder Nagar Canal Road, Tehsil & District Jammu,  
Pin code-180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
✓ No. JK-22-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)* 08/02/23  
Additional Registrar (Adm.)

No: 2910-17 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayush Gupta, Advocate**  
.....for information and necessary action.

*(Permod Kumar)* 08/02/23  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 29 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Mr. Atul Verma**  
S/O Shankar Dass  
R/O Radhey Radhey Colony behind Agriculture Office, Gole Pully, Talab  
Tillo, Tehsil & District Jammu, Pin code-180002

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-23-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)*  
Additional Registrar (Adm.)

No: 218-25 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atul Verma, Advocate**  
.....for information and necessary action.

*(Permod Kumar)*  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 30 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Akankasha Bakshi  
D/O Jeevan Bakshi  
R/O H.No.311, Bharat Nagar, Rehari Colony, Tehsil & District Jammu, Pin  
Code-180005

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-24-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Permod Kumar)  
Additional Registrar (Adm.)

No: 2926-33 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Akankasha Bakshi, Advocate  
.....for information and necessary action.

(Permod Kumar)  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 31 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Mr. Abdul Rahim  
S/O Abdul Kareem  
R/O Sakhi Madian, Tehsil Mendhar, District Poonch, Pin Code-185111

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
✓ No. JK-25-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)*  
(Permod Kumar)

Additional Registrar (Adm.)

No: 2934-41 /RG/LP Dated/0 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Abdul Rahim, Advocate  
.....for information and necessary action.

*(Permod Kumar)*  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 32 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Mr. Arshad Hussain  
S/O Abdul Rashid  
R/O Tuksan, Arangi Ward No.4, Tehsil Mahore, District Reasi, Pin Code-  
182315

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-26-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Permod Kumar)*  
Additional Registrar (Adm.)  
08/02/23  
08/02/23

No: 2942-49 /RG/LP Dated/0 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Arshad Hussain, Advocate  
.....for information and necessary action.

*(Permod Kumar)*  
Additional Registrar (Adm.)  
08/02/23  
08/02/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 33 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Mr. Akshay Manhas  
S/O Himat Singh  
R/O Malhota Panshai, Tehsil Bhalla, District Doda  
A/P Ganganagar, Lane no.4, Sector 2, Bantalab, Jammu, Pin code-181123

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

No. JK-27-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Permod Kumar)

Additional Registrar (Adm.)

No: 2950-57/R /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, ~~Doda~~.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Akshay Manhas, Advocate  
.....for information and necessary action.

Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 34 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

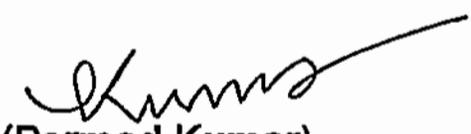
✓ Ms. Archana Rani  
D/O Surrinder Singh  
R/O Bupp, Tehsil Chenani, District Udhampur  
A/P Nowabad, Polly Hills, Sunjwan Road, Jammu, Pin Code 181152

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-28-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

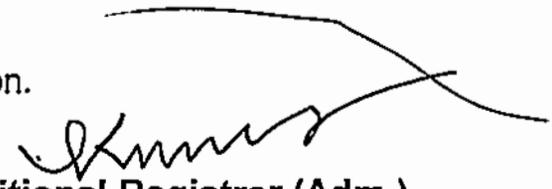
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2958-65 /RG/LP Dated: 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Archana Rani, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 35 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Afroza Gafar  
D/O Ab Gaffar Wagay  
R/O Wagay Mohalla, Tehsil Khansahib, District Budgam, Pincode-191111

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-29-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2966-73 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Afroza Gafar, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 36 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

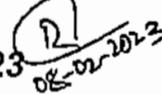
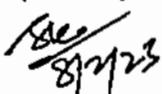
✓ Mr. Abdus Samee Lone  
S/O Abdul Qayoom Lone  
R/O Sanghiote, Tehsil Mendhar, District Poonch, Pin code-185211

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
✓ No. JK-30-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

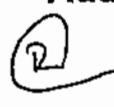
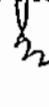
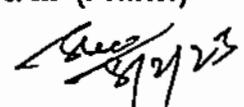
  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2974-81 /RG/LP Dated/0 .02.2023   

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Abdus Samee Lone, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 37 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

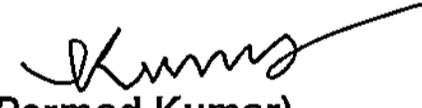
- ✓ Ms. Azra Jan  
D/O Shabir Ah Bhat  
R/O Wani Mohallah, Chowdary Bagh, Rainawari, Tehsil North, District-Srinagar A/P Aaliya Bagh, Dangarpooora, Taibal Road, Wanguda, Shalimar, District- Srinagar, Pin Code-190006

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

- ✓ No. JK-31-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

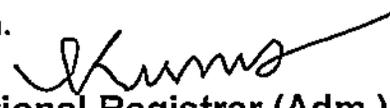
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2982-89 /RG/LP Dated/0 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Azra Jan, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 38 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Mr. Aaqib Rashid  
S/O Ab Rashid Wagay  
R/O Gasirena, Tehsil Pahloo, District Kulgam, Pin code- 192231

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

No. JK-32-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

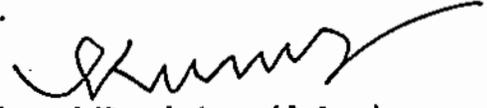
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2990-97 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aaqib Rashid, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 39 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

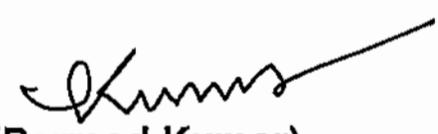
✓ **Mr. Ameen Hussain**  
S/O Mohmmad Hussain Rather  
R/O Ratherpora Bumthan Mirbazar, Tehsil & District Auantnag, Pin code-192101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-33-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

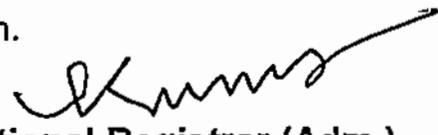
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 2998-3005 /RG/LP Dated/08.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ameen Hussain, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 40 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

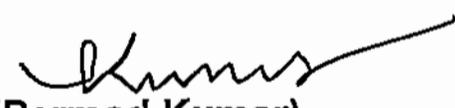
✓ Mr. Ahsan Bashir Choudhary  
S/O Mohd Bashir Choudhary  
R/O Bathindi Morh, Vidhata Nagar, Bathindi, Tehsil & District Jammu, Pin  
code-181152

has been admitted and enrolled as an Advocate on the rolls of Jammu and  
Kashmir Bar Council provisionally for a period of one year from the date of  
issuance of this notification, subject to the verification of his/her Provisional /LL.B  
Degree Certificate from concerned University and verification of his/her character  
and antecedents from CID. His/her name has been entered under serial

✓ No. JK-34-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be  
sought before the date of expiry unless the absolute/final enrollment as an  
Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3006-13 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of  
Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on  
the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information  
and also keeping record of the same.
7. Mr. Ahsan Bashir Choudhary, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 41 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

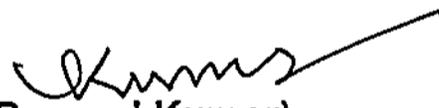
- Mr. Ajit Singh Sohil  
S/O Kirpal Singh

R/O H.No.124, Inyar Sujmatna, Pogal Paristan, Tehsil Ramsu, District-Ramban A/P H.No. A/36, Basant Nagar, Janipur, Jammu, Pincode-180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
/ No. JK-35-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3014-21 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ajit Singh Sohil, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 42 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

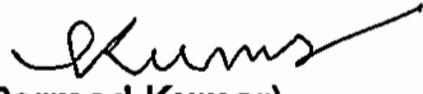
✓ Mr. Ariyan Abrol  
S/O Rajinder Abrol  
R/O F 375, Gurha Qasim Nagar, Bakshi Nagar, Tehsil & District Jammu, Pin  
code-180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and  
Kashmir Bar Council provisionally for a period of one year from the date of  
issuance of this notification, subject to the verification of his/her Provisional /LL.B  
Degree Certificate from concerned University and verification of his/her character  
and antecedents from CID. His/her name has been entered under serial

✓ No. JK-36-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be  
sought before the date of expiry unless the absolute/final enrollment as an  
Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3022-29 /RG/LP Dated: 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of  
Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on  
the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information  
and also keeping record of the same.
7. Mr. Ariyan Abrol, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 43 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Mr. Akshay Mattoo

S/O Ramesh Mattoo

R/O H.No-83, Lane No.2B/6, Roopnagar Enclave, Jammu, Pincode-180013

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

No. JK-37-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Permod Kumar)

Additional Registrar (Adm.)

No: 3030-37 /RG/LP Dated: 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Akshay Mattoo, Advocate  
.....for information and necessary action.

Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 44 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Mr. Ankush Kohli  
S/O Des Raj  
R/O Vijaypur Kothi, Tehsil Vijaypur, District Samba, Pincode- 184120

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-38-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

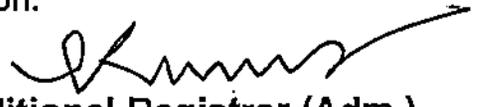
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3038-45 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ankush Kohli, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 45 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

- Mr. Abhimanyu Singh Wazir  
S/O Balraj Singh Wazir  
R/O H.No.263, Pacci Dhakki, Tehsil & District Jammu, Pin Code-180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

- No. JK-39-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3046-53 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Abhimanyu Singh Wazir, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 46af/2023/RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Mr. Abhishek Raina**

S/O Rashpal

R/O H.No.142, W.No.8, Tehsil Bishnah, District Jammu

A/P Near Lakshmi Palace Tomal, Anandnagar Bohri, District- Jammu,  
Pincode-180002

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-40-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3054-61 /RG/LP Dated 10 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Raina, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 47 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Mr. Amit Choudhary**  
S/O Kamal Jeet  
R/O Rangoor Camp, Tehsil Ramgarh, District Samba, A/P Gagore near  
St. Antony's Convent School, Vijaypur, Samba, Pincode-184120

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-41-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

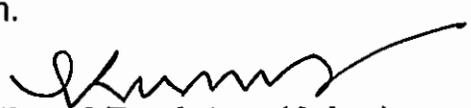
  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3062-69 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Choudhary, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 48 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Mr. Aatir Shafi Dar**  
S/O Mohammad Shafi Dar  
R/O Sonigam, Tehsil & District Kulgam, Pincode- 192231

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
✓ No. JK-42-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3070-77 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aatir Shafi Dar**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 49 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Anchal Gupta  
D/O Suraj Gupta  
R/O H.No.2 Enclave 1A, Roop Nagar, Tehsil & District Jammu, Pin code-180013

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
✓ No. JK-43-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3078-85 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Anchal Gupta, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 51 of 2023 /RG/LP Dated: 10 -02-2023

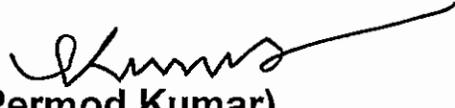
It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Anjum Mehraj  
D/O Mehraj ud din Pandit  
R/O Daramdoora, Pandit Mohalla, Tehsil Keegam, District Shopian, Pincode-192302

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
✓ No. JK-45-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3094-101 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Anjum Mehraj, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 50 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

← **Mr. Arif Rashid Zargar**  
S/O Abdul Rashid Zargar  
R/O Gundow-B, Tehsil Chilli Pingal, District Doda,  
A/P Satellite Colony, Firoz Lane, Bathandi Morh, Jammu, Pin code-181152

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
✓ No. JK-44-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

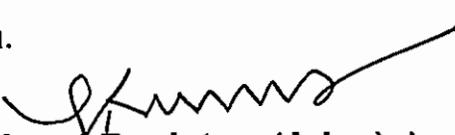
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3086-93 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arif Rashid Zargar**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 52 of 2023 /RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Ms. Aksa Bashir**  
D/O Bashir Ahmad Mir  
R/O Humhama, Tehsil & District Budgam, Pincode-190014

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-46-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3122-29 - /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aksa Bashir**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 53 of 2023/ RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

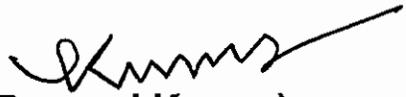
✓ Mr. Arun Kumar  
S/O Jiv Nath Sharma  
R/O 145-Pacca Danga, Tehsil & District Jammu, Pin code-180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID, His/her name has been entered under serial

✓ No. JK-47-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3130-37 - /RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Arun Kumar, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 54 of 2023/RG/LP Dated: 10-02-2023

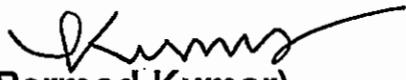
It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Mr. Abuzar**  
**S/O Mohd Shaban**  
**R/O Razna Palmar, Tehsil & District Kishtwar, Pincode-182205**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
✓ No. JK-48-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3130-45- /RG/LP Dated 10:02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abuzar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 56 of 2023/RG/LP Dated: 10-02-2023

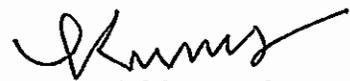
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Gazala Zahoor**  
**D/O Zahoor Ali Hajam**  
**R/O Babapora, Tehsil Zainapora, District Shopian, Pincode-192303**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-101-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3154-61- /RG/LP Dated 10.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gazala Zahoor, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 55 of 2023 /RG/LP Dated: 10-02-2023

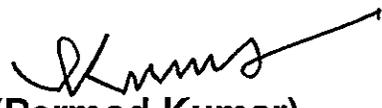
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mehrajuddin Mir**  
S/O Kh. Ghulam Mohd Mir  
R/O 3/3 Kakaw Enclave, Rose Lane, Buchpora, Tehsil Hazratbal, District  
Srinagar, Pincode-190020

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-186-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3146-53-1RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehrajuddin Mir, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 57 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Mr. Azhar Ji Malik  
S/O Ab Rashid Malik  
R/O Chamalwas, Kralchihall, Tehsil Banihal, District Ramban  
A/P Sidhra, Lower Ragoora, Jammu, Pincode-180017

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-49-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3162-69-1/RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Azhar Ji Malik, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: SB 07/2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Mr. Abhishek Sharma

S/O Pawan Kumar

R/O Gawal, P/O Tarore, Tehsil Bari Brahmana, District Samba, Pin code-181133

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

No. JK-50-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

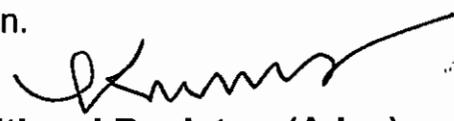
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3170-77 - /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Abhishek Sharma, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 59 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Mr. Ankit Sharma**  
S/O Ajeet Kumar  
R/O Marchola, Tehsil- Sunderbani, District Rajouri  
A/P H.NO.60, Sector 10, Nanak Nagar, Jammu, Pincode-180004

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-51-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3178-85 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Sharma, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 60 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Ms. Afrooza Rashid

D/O Ab Rashid Lone

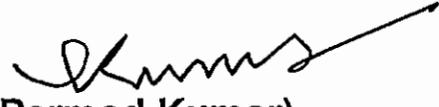
R/O Ganjipora, Batwina, Tehsil Wakura, District Ganderbal, Pincode-193501

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-52-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

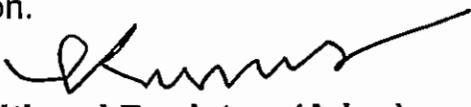
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3186-93 /RG/LP Dated 10.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Afrooza Rashid, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 61 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

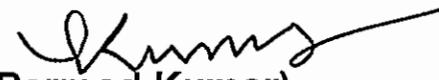
✓ **Mr. Aamir Ahmad**  
S/O Parvaiz Ahmad  
R/O Serch Chowdary Bagh, Tehsil & District- Ganderbal, Pincode-191201

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-53-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3194-201 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ahmad, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 62 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

- ✓ **Ms. Ananya Sharma**  
D/O Sheru Ram Sharma  
R/O W.No.3, Dhiansar, Tehsil Bari Brahmana, District Samba, Pincode-181133  
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
✓ No. JK-54-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

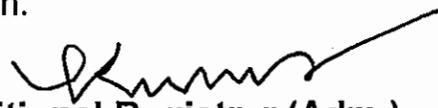
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 39 of 2023 /RG/LP Dated 10.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ananya Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 63 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Mr. Ankush Prasher**  
S/O Suresh Kumar  
R/O Deon, W.No.4, P.O.Purmandal, Tehsil Bari Brahmana, District Samba,  
Pincode-181145

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
✓ No. JK-55-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3210-17 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankush Prasher, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 64 of 2023 /RG/LP Dated: 10 -02-2023

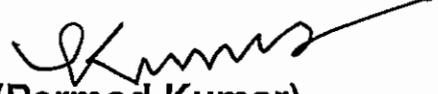
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Aanisa Mushtaq**  
**D/O Mushtaq Ahmad Shah**  
**R/O Maidan-e-Chogal, Tehsil Handwara, District Kupwara, Pincode-193221**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-56-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

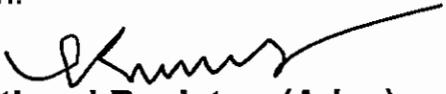
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3218-25 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aanisa Mushtaq, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 65 of 2023 /RG/LP Dated: 10 -02-2023

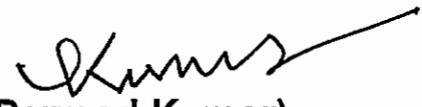
It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Mr. Ankit Bhagat**  
S/O Devender Kumar  
R/O W.No.4, H.NO.130, Tehsil R.S. Pura, District Jammu, Pincode-181102

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  
✓ No. JK-57-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3226-33 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Bhagat**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 66 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

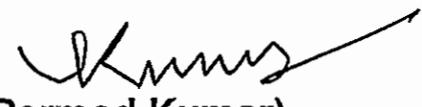
✓ **Mr. Anuraag Verma Jai**  
S/O Sanjay Verma  
R/O 86, Beehama Poshpora, Tehsil & District Ganderbal, Pincode-191201

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-58-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3234-41 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anuraag Verma Jai, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 67 of 2023/RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ Mr. Aabid Hamid

S/O Abdul Hamid Pandit

R/O Uthoora near Jamia Masjid, Tehsil & District Pulwama, Pincode-192301

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

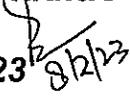
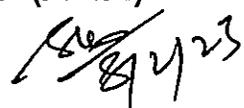
✓ No. JK-59-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

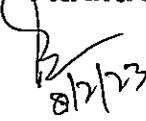
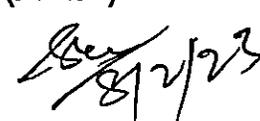
Additional Registrar (Adm.)

No: 3242-49 /RG/LP Dated 10.02.2023  

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aabid Hamid, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 68 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

✓ **Mr. Aqib Rashid Wani**  
S/O Abdul Rashid Wani  
R/O Branwar Wani Mohallah, Tehsil Chadoora, District Budgam, Pincode-191113

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial

✓ No. JK-60-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Permod Kumar)* 08/02/23  
Additional Registrar (Adm.)

No: 3250-57 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aqib Rashid Wani, Advocate**  
.....for information and necessary action.

*(Permod Kumar)* 08/02/23  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 69 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Aqib Farooq**  
**S/O Farooq Ahmad Mir**  
**R/O 43, Herpora Munipay, Tehsil & District Budgam, Pincode-191111**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-61-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

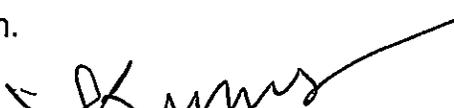
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3258-65 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aqib Farooq, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 70af/2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Arjumand Amin**  
**D/O Mohd Amin Mir**  
**R/O Beehama Poshpora, Tehsil & District Ganderbal, Pincode-191201**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-62-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)  


No: 3266-73 /RG/LP Dated 10.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arjumand Amin, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 71 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Aadil Mushtaq**  
**S/O Mushtaq Ahmad Mir**  
**R/O Manzgam, Tehsil Damhal Hanjipora, District Kulgam, Pincode-192233**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-63-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3274-81 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Mushtaq, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 72 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Afroza Akhtar**  
**D/O Manzoor Ahmad Mir**  
**R/O Shahoo- Sachan, Tehsil Pahloo, District Kulgam, Pincode-192231**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-64-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

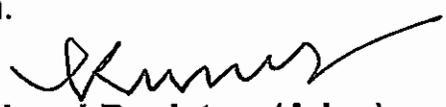
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3282-89 /RG/LP Dated 10.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afroza Akhtar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 73 of 2023 /RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Asif Ahmad Dar**

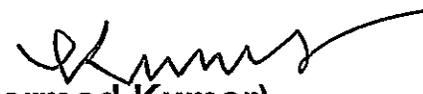
**S/O Gh. Ahmad Dar**

**R/O Baliharen, Bonichakal, Tehsil Pattan, District Baramulla, Pincode-193121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-65-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

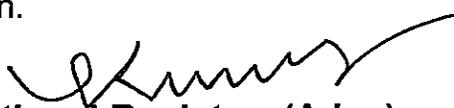
**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3290-97 /RG/LP Dated 10.02.2023 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Ahmad Dar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 79 of 2023 /RG/LP Dated: 10-02-2023

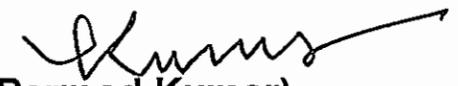
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Andleeba Tayub**  
**D/O Peer Mohd Tayub**  
**R/O Furrah, Tehsil & District Anantnag, Pincode-192101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-66-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3298-305 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Andleeba Tayub**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 75 of 2023/RG/LP Dated: 10-02-2023

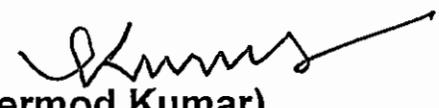
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Aiman Hamid**  
**D/O Abdul Hamid Bhat**  
**R/O Govt. Housing Colony, Baghi Mehtab, Tehsil Chanapora, District**  
**Srinagar, Pincode-190019**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-67-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3306-13 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aiman Hamid, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 76 of 2023 /RG/LP Dated: 10 -02-2023

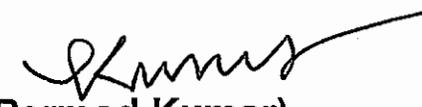
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Arshid Ahmad Palla**  
**S/O Gh. Nabi Palla**  
**R/O Barpora, Tehsil & District Pulwama, Pincode-192301**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-68-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3314-21 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arshid Ahmad Palla, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 77 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Asmat Majeed**  
D/O Abdul Majeed Khan  
R/O Gousia Colony, Noor Bagh, Tehsil Sopore, District Baramulla, Pincode-193201

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-69-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3322-29 /RG/LP Dated 10 .02.2023 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asmat Majeed, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.) 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 78 of 2023 /RG/LP Dated: 10 -02-2023

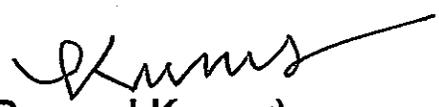
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Bilal Ahmad**  
**S/O Abdul Aziz**  
**R/O Shiendara, Tehsil Haveli, District Poonch, Pin code-185101**

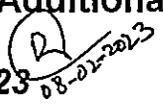
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-70-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3330-37 /RG/LP Dated 10.02.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmad, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)





**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 79 of 2023/RG/LP Dated: 10-02-2023

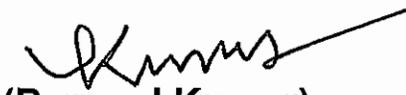
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Bilal Ahmad Bhat**  
**S/O Noor Mohammad Bhat**  
**R/O Gundjehangir, Batapora, Tehsil Hajin, District Bandipora**  
**A/P E-2, Tulsi Bagh, Srinagar, Pincode-190001**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-71-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3338-45 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmad Bhat, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 80 of 2023/RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Bhupesh Mehta**  
S/O Krishan Lal Mehta  
R/O H.No.122/2, Sanjay Nagar, Tehsil Jammu South, District Jammu,  
Pincode-180010

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-72-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

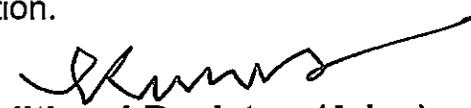
  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3346-53 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu..
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhupesh Mehta, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 81 of 2023/RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Bilal Ahmed Khan**  
**S/O Taleem Ahmed Khan**  
**R/O Potha, Tehsil Surankote, District Poonch, Pincode-185121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-73-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3354-61 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmed Khan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 82 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Bhoori Singh**  
**S/O Shanti Parkash**  
**R/O Pora Bala, Tehsil Gandoh, District Doda, Pincode-182203**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-74-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

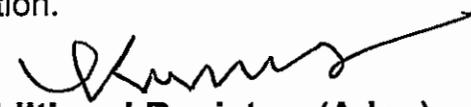
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3362-69 /RG/LP Dated 10.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhoori Singh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 83 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Balbir Singh**  
S/O Om Parkash  
R/O Fagolta near Govt Middle School, Fatehpur, P/O Tapper, Tehsil Bani,  
District Kathua, Pincode-184206

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-75-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

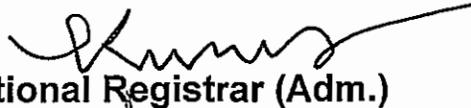
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3370-77 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Balbir Singh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 84 of 2023 /RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

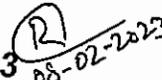
**Ms. Bushra Bashir Zargar**  
D/O Bashir Ahmad Zargar  
R/O Shaheen Mohalla Baghwanpora, Noorbagh, Tehsil Eidgah, District Srinagar, Pincode-190002

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-76-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

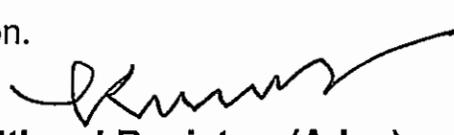
By Order

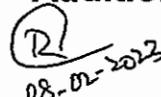
  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3378-85 /RG/LP Dated 10.02.2023 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bushra Bashir Zargar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 85 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Bareeda Ashraf**  
**D/O Mohd Ashraf Shah**  
**R/O Pinjora, Tehsil & District Shopian, Pincode-192303**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-77-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

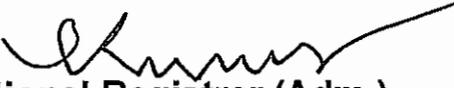
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3386-93 /RG/LP Dated 10.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bareeda Ashraf, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 86 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Bareeka Riyaz**

**D/O Riyaz Ahmad Yattoo**

**R/O S.K Colony, Sector-1, Qamarwari, Tehsil Shalteng (Central), District Srinagar, Pincode-190010**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-78-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3394-401 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bareeka Riyaz, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 87 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Be Nazir**

**D/O Nazir Ahmad Ganai**

**R/O Memander, Tehsil & District Shopian, Pincode-192303**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-79-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3402-09 /RG/LP Dated 10.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Be Nazir, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 88 of 2023 /RG/LP Dated: 10 -02-2023

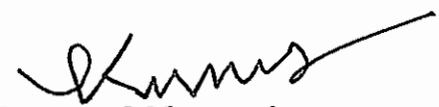
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Bazila S Yaqub**  
D/O Mohd Yaqub Wani  
R/O DR's Colony, Molvi Stop Lal Bazar, Tehsil Eidgah, District Srinagar,  
Pincode-190023

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-80-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

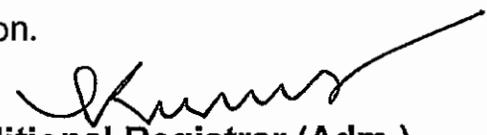
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3410-17 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bazila S Yaqub**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 89 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Chetan Manhas**  
S/O Padam Dev Singh  
R/O Dherian, Tehsil Khour, District Jammu  
A/P Lane No.8, Gurha Barnai, Tehsil & District Jammu, Pincode-181123

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-81-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

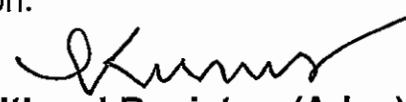
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3418-25 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chetan Manhas**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 90 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Daaliyah Majeed**  
D/O Abdul Majeed Khan  
R/O Kukrusa, Tehsil Villagam, District Kupwara, Pincode-193222

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-82-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

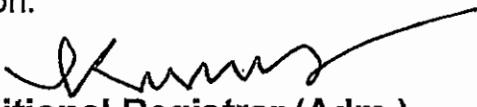
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3426-32 /RG/LP Dated 10.02.2023 <sup>2</sup> <sub>08-02-2023</sub>

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Daaliyah Majeed, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 91 of 2023/RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Diksha Bakshi**

**D/O Sunil Kumar**

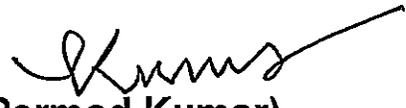
**R/O W.No.13, Tehsil Nowshera, District Rajouri**

**A/P Plot no.210, Hari Singh Nagar, Rehari Colony, Jammu, Pin Code- 180005**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-83-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

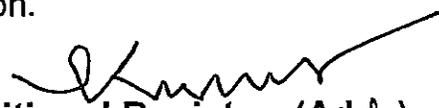
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3433-40 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diksha Bakshi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 92 of 2023 /RG/LP Dated: 10 -02-2023

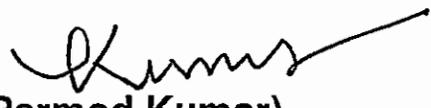
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Divya Jamwal**  
**D/O Raj Pal Singh**  
**R/O Chhan Khatria, Tehsil Hiranagar, District-Kathua**  
**A/P W.No.14, Kheli Mandi, Samba, Pincode-184121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-84-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

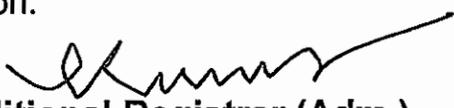
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3441-48 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Jamwal, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 93 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Dhananjay Kumar Thakur**  
S/O Ajay Kumar Thakur  
R/O H.No.34, W.No.15, Nagri, Tehsil & District Doda, Pincode-182202

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-85-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3449-56 /RG/LP Dated 10.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dhananjay Kumar Thakur, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 94 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Devleena Sharma**

**D/O Rakesh Kumar**

**R/O Near Bustand (Upper Mohalla) Jandrah, Tehsil Dansal, District Jammu**

**A/P Upper Kotli Pain, Chinar, Udhampur, Pincode-182121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-86-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3457-64 /RG/LP Dated 10 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Devleena Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 95 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Danish Sharma**  
S/O Nater Parkash Sharma  
R/O Rehan, Tehsil Koteranka, District Rajouri  
A/P W.No.6, near ARTO Office, Rajouri, Pincode-185131

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-87-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3465-72 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 96 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Danish Wazir**  
S/O Kishori Lal Wazir  
R/O H.No.24, near BVM Middle School Hidyul, Tehsil & District Kishtwar,  
Pincode-182204

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-88-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3473-80 /RG/LP Dated 10 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Wazir, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 97 of 2023/RG/LP Dated: 10 -02-2023

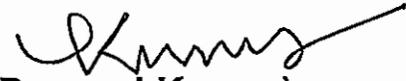
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Danish Hamid Khan**  
S/O Ab Hamid Khan  
R/O Nagbal, Hapatnar, Tehsil Pahalgam, District Anantnag  
A/P Qtr.No.52, B.S.F Camp, Paloura, Jammu, Pincode- 181124

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-89-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

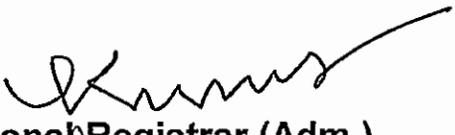
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3481-88 /RG/LP Dated 10 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Hamid Khan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 98 of 2023/RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Digvijay Singh**  
**S/O Bodh Raj Singh**  
**R/O Near Higher Secondary School Sanasar, Tehsil Batote, District Ramban**  
**A/P H.No.108 IInd Naranian Mohalla, Jammu, Pincode-180001**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-90-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3489-97 /RG/LP Dated 10 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Digvijay Singh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 99 of 2023 /RG/LP Dated: 10- -02-2023

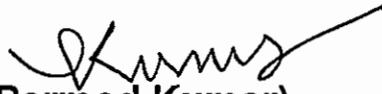
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Danish Nisar Khan**  
S/O Nisar Ahmad Khan  
R/O Sarnal, New Qazi Bagh, Tehsil & District Anantnag, Pincode-192101

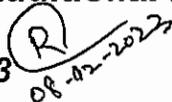
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-91-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3498-3505 -/RG/LP Dated 10. .02.2023



  
9/2

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Nisar Khan**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)  
  
  
9/2

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 100 of 2023/RG/LP Dated: 10.-02-2023

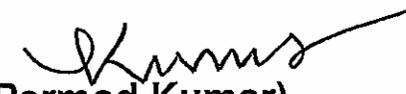
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Dimple Sarmal**  
**D/O Parkash Chand**  
**R/O Thathi, Tehsil Marheen, District Kathua, Pincode-184144**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-92-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

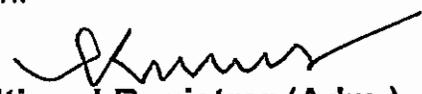
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3506-13 - /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dimple Sarmal, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 101 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Eshan Gupta**  
**S/O Janak Raj Gupta**  
**R/O H.No.109, W.No.2, Tehsil R.S.Pura, District Jammu, Pincode-181102**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-93-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

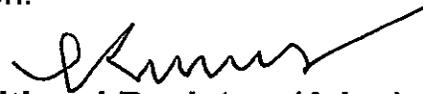
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3514-21- /RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Eshan Gupta, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 102 of 2023/RG/LP Dated: 10-02-2023

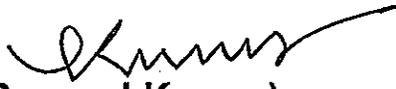
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Faiela Farroq**  
**D/O Farooq Ahmad Sofi**  
**R/O Baghiyas Chattabal, Zampakadal near J&K Bank, Tehsil Srinagar**  
**South, District Srinagar, Pincode- 190010**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-94-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3522-29-1/RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Faiela Farroq, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 103 of 2023 /RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Fabiha Bashir Wani**  
**D/O Bashir Ahmad Wani**  
**R/O Niloora Chowdribagh, Tehsil Shahoora Litter, District Pulwama**  
**A/P Main Road, Brein, Vakeel Colony, Nishat, Srinagar, Pincode-191121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-95-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

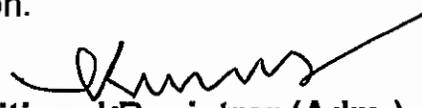
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3530-37- /RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fabiha Bashir Wani, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 104 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Fayaz Manzer**  
S/O Manzer Ahmed  
R/O Pamrote, Tehsil Surankote, District Poonch  
A/P Jalalabad Sunjwan, H.No.101, Jammu, Pincode-185121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-96-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3538-45-1/RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fayaz Manzer, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 105 of 2023 /RG/LP Dated: 10-02-2023

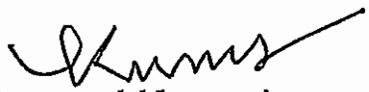
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Farhat Manzoor**  
**D/O Manzoor Ahmad Mangral**  
**R/O Rawathpora Delina, Tehsil & District Baramulla, Pincode-193103**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-97-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3546-53-1 /RG/LP Dated 10-02-2023

  
08-02-2023

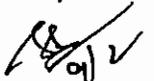
  
9/2

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Manzoor, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)



  
9/2

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 106 of 2023/RG/LP Dated: 10-02-2023

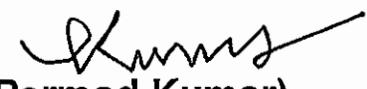
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Farhan Rashid Nengroo**  
S/O Abdul Rashid Nengroo  
R/O Sirhama Dangipora, Tehsil Srigufwara, District Anantnag, Pincode-192401

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-98-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3554-61-1/RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farhan Rashid Nengroo, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 107 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Fasil Iqbal Ganie**  
S/O Muhammad Iqbal Ganie  
R/O New Colony Near Gujjar Pati, Sogam, Tehsil Lolab, District Kupwara,  
Pincode-193223

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-99-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

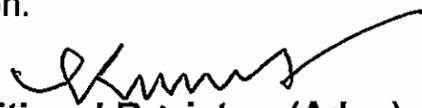
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3562-69 /RG/LP Dated 10-02-2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fasil Iqbal Ganie, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 100 of 2023 /RG/LP Dated: 10-02-2023

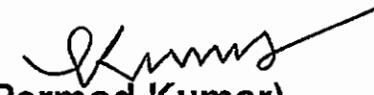
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Farhana Manzoor**  
D/O Manzoor Ahmed Langoo  
R/O Bagh i Mehtab, Housing Colony, Tehsil Chanapora, Natipora, District  
Srinagar, Pincode-190019

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-100-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

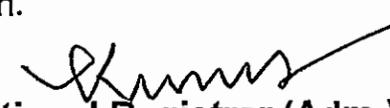
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3570-77-100 /RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhana Manzoor, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 109 of 2023/RG/LP Dated: 10-02-2023

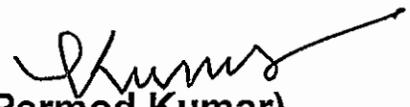
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Ghulam Ahmad Lone**  
**S/O Mohammad Akbar Lone**  
**R/O Vizer Hajam, Tehsil Wagoora, District Baramulla, Pincode-193103**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-102-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3570-85-/RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ghulam Ahmad Lone, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 110 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Gulveena Koushal**

**D/O Gulshan Kumar**

**R/O W.No.1 near Police Line, Friends Colony, Tehsil & District Kathua,  
Pincode-184101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-103-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3586-94-1/RG/LP Dated 10-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gulveena Koushal, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 111 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Gourav Saloch**  
S/O Anil Saloch  
R/O W.No.6, H.No.149, Barrian, Karan Nagar, Tehsil & District Udhampur,  
Pincode-182101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-104-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

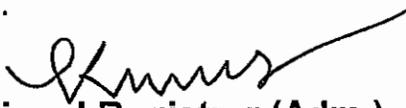
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3595-3602 /RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourav Saloch, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 112 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Gurpreet Kour**

**D/O Karnail Singh**

**R/O Miran Sahib, Maralia, Tehsil R.S. Pura, District Jammu, Pincode-181101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-105-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3603-10-1/RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gurpreet Kour, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 113 of 2023/RG/LP Dated: 10--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Henna Zargar**  
D/O Adil Hussain Zargar  
R/O HIG Colony, Bemina, Tehsil Shalteng, District Srinagar, Pincode-190018

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-106-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3611-10-/RG/LP Dated 10:02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Henna Zargar**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 114 of 2023/RG/LP Dated: 10-02-2023

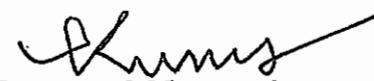
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Husaib Amin**  
**S/O Mohd Amin Reshi**  
**R/O Asthal, Reshi Mohalla, Tehsil & District Kulgam, Pincode-192231**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-107-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3619-26-1/RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Husaib Amin, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 115 of 2023/RG/LP Dated: 10-02-2023

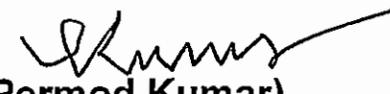
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Harveen Singh**  
**S/O Amrik Singh**  
**R/O W.No.19, Chack Shekhian, Tehsil & District Kathua, Pincode-184102**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-108-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3630-37-1/RG/LP Dated 10-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harveen Singh**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 116 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Havish Shafi Lone**  
**D/O Mohammad Shafi Lone**  
**R/O Khalifa Pora, Tehsil Khanyar, District Srinagar, Pincode-190003**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-109-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

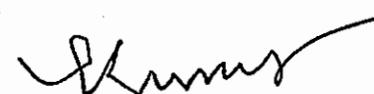
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3638-45/RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Havish Shafi Lone, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 117 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Humira Iqbal**  
**D/O Mohd Iqbal Najar**  
**R/O Takiya, Behram Shah, Tehsil & District Anantnag, Pincode-192101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-110-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3646-S3-1/RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humira Iqbal, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 118 of 2023/RG/LP Dated: 10- -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Humira Hamid**  
D/O Ab Hamid Shairgojri  
R/O Sadder Bazar, Dobhi Mohalla, Tehsil Mattan, District Anantnag,  
Pincode-192125

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-111-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3654-61-/RG/LP Dated 10-02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humira Hamid**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 119 of 2023 /RG/LP Dated: 10- -02-2023

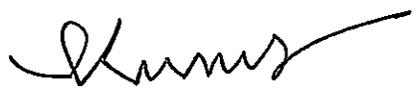
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Hashmat Rasool**  
**S/O Ghulam Rasool Bhat**  
**R/O Ishber Gupt Ganga, Tehsil North, District Srinagar, Pincode-191123**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-112-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

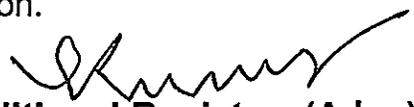
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3662-69-1RG/LP Dated 10-.02.2023 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hashmat Rasool, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 120 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Henna Hassan**

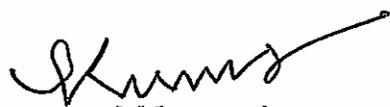
**D/O Ghulam Hassan**

**R/O Dalal Mohalla, Pather Masjid, Tehsil South Srinagar, District Srinagar,  
Pincode-190002**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-113-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

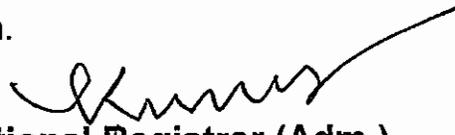
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3070-77 /RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Henna Hassan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 121 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Hadeeka Amin**

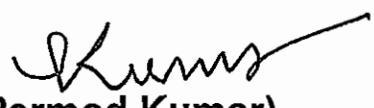
**D/O Muhammad Amin Hakeem**

**R/O Baghi Sunder Payeen Chattabal, Tehsil Srinagar South, District Srinagar, Pincode-190010**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-114-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

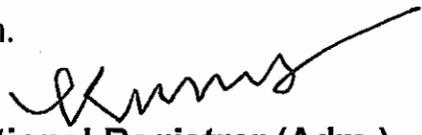
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3670 - 85 - /RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hadeeka Amin, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 122 of 2023/RG/LP Dated: 10--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Izzat Fatima**  
**D/O Zayad Ahmed Wani**  
**R/O Gund Adalkote, Tehsil Banihal, District Ramban, Pincode-182146**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-115-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3686-93-1RG/LP Dated 10-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Izzat Fatima, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 123 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Irfan Ahmad Bhat**  
S/O Ab Hamid Bhat  
R/O Hathbura, Tehsil Tullmulla, District Ganderbal, Pincode-191131

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-116-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3694-3701/RG/LP Dated 10-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Bhat**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 124 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Irshad Nazir Parray**  
S/O Nazir Ahmad Parray  
R/O Bemina Housing Colony, Tehsil Central Shalteng, District Srinagar,  
Pincode-190018

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-117-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

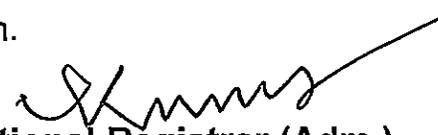
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3702-09-1/RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Nazir Parray, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 125 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Iram Jan**  
**D/O Ghulam Qadir Mir**  
**R/O Bumthan Mirbazar, Rather Mohalla, Tehsil & District Anantnag,**  
**Pincode-192221**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-118-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

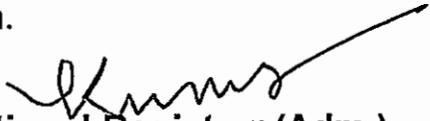
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3710-17- /RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iram Jan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 126 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Ifra Jan**

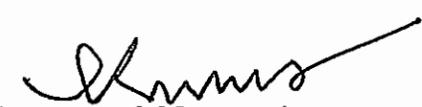
**D/O Showkat Ali**

**R/O H.No.11, Chinar Colony, Chandpora Harwan-Shalimar Road, Tehsil Nishat, District Srinagar, Pincode-191121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-119-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)

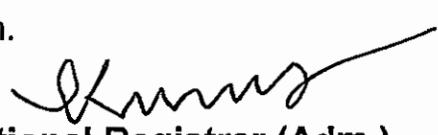
Additional Registrar (Adm.)

No: 3710-25- /RG/LP Dated 10-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifra Jan, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 127 of 2023/RG/LP Dated: 10-02-2023

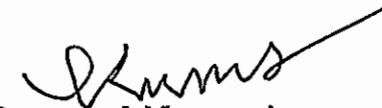
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Irshad Rashid Shiekh**  
**S/O Abdul Rashid Shiekh**  
**R/O Sultanpora, Tehsil Zachaldara, District Kupwara, Pincode-193221**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-120-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3726-33-1/RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Rashid Shiekh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 120 of 2023/RG/LP Dated: 10-02-2023

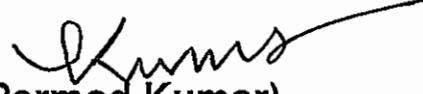
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Iqra Nazir**  
**D/O Nazir Ahmad Pandit**  
**R/O Buchwara Dalgate, Tehsil Khanyar, District Srinagar, Pincode-190001**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-121-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3734-41-/RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Nazir, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 129 of 2023/RG/LP Dated: 10-02-2023

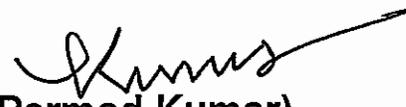
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Ikrah Ashraf**  
**D/O Mohammad Ashraf Bhat**  
**R/O Dardsun, Tehsil Kralpora, District Kupwara, Pincode-193224**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-122-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

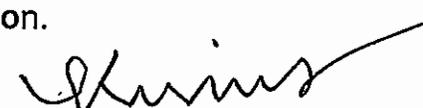
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3742-49-1/RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ikrah Ashraf, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 130 9/2023/RG/LP Dated: 10--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Imtiaz Ahmed**  
S/O Mohd Yaqoob  
R/O Channi Rama Pomposh Colony near Jama Masjid, Tehsil Bahu, District  
Jammu, Pincode-180015

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-123-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3750-57-/RG/LP Dated 10--02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imtiaz Ahmed**, Advocate  
.....for information and necessary action.

  
(Additional Registrar (Adm.))

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 131 of 2023 /RG/LP Dated: 10- -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Izzat Misbah**  
**D/O Naseer Ahmed Khan**  
**R/O Chamalwas, Tehsil Banihal, District Ramban**  
**A/P Karan Nagar Extention 20-A, Jammu, Pincode-180005**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-124-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

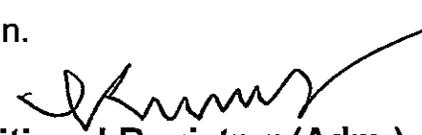
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3750-65- /RG/LP Dated 10- -02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Izzat Misbah, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 132 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Irtiza Ali**  
**D/O Ali Mohd Itoo**  
**R/O Chanser, Tehsil & District Kulgam, Pincode-192234**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-125-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3786-73-1/RG/LP Dated 10-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Irtiza Ali, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 133 of 2023/RG/LP Dated: 10-02-2023

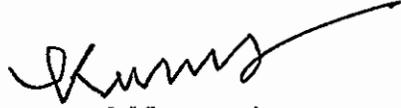
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Imraz Iqbal**  
S/O Abdul Khaliq  
R/O Kallar Kattal (Mohalla Kohli), Tehsil Surankote, District Poonch,  
Pincode-185121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-126-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

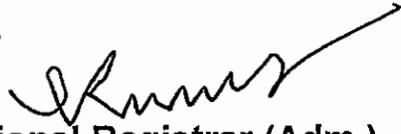
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3774-81 /RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imraz Iqbal, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 136 of 2023/RG/LP Dated: 10-02-2023

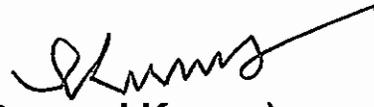
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Imran Ahmad Ganie**  
**S/O Khazer Mohammad Ganie**  
**R/O Sangrama, Tehsil Sopore, District Baramulla, Pincode-193201**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-127-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3805-12- /RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Ahmad Ganie, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 137 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Irham Javeed**

**S/O Sheikh Javeed Ahmad**

**R/O Sheikh Mohalla Saloora, Tehsil & District Ganderbal, Pincode-191131**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-128-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3813-20 -/RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irham Javeed, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 130 of 2023/RG/LP Dated: 10-02-2023

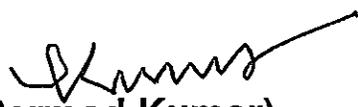
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Irfana Hassan**  
**D/O Ghulam Hassan Lone**  
**R/O New Colony Garoora, Tehsil & District Bandipora, Pincode-193502**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-129-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3021-20-1/RG/LP Dated 10-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Irfana Hassan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 139 of 2023/RG/LP Dated: 10--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**M<sub>s</sub>. Irtiqa Mushtaq**  
**D/O Mushtaq Ahmed**  
**R/O Veeri, Tehsil Bijbehara, District Anantnag, Pincode-192124**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-130-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

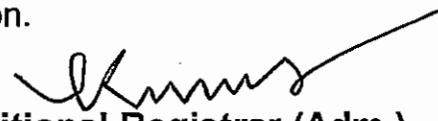
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3829-36-/RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **M<sub>s</sub>. Irtiqa Mushtaq**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 140 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Iflu Shabir**  
**D/O Shabir Ahmad Khan**  
**R/O Kehribal Ranbirpora Mattan, District Anantnag, Pincode-192125**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-131-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3037-44-1RG/LP Dated 10-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iflu Shabir**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 141 of 2023/RG/LP Dated: 10-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Ifta Irfan**

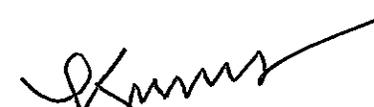
**D/O Irfan Ahmad Bhat**

**R/O Gaziabad Anchidoora Azadpora, Tehsil & District Anantnag, Pincode-192101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-132-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

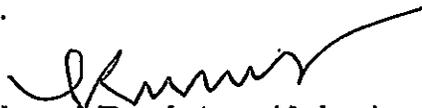
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3845-52-1RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifta Irfan**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 142 of 2023/RG/LP Dated: 13-02-2023

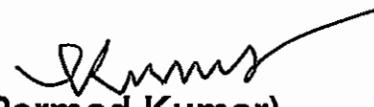
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Ishrat Manzoor**  
**D/O Manzoor Ahmad Lone**  
**R/O Ushkara, Tehsil & District Baramulla, Pincode-193101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-133-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

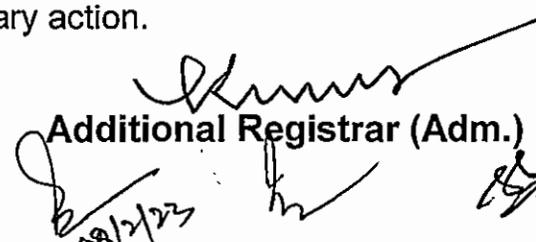
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3889-96 /RG/LP Dated 13.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Manzoor, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 143 of 2023 /RG/LP Dated: 13 -02-2023

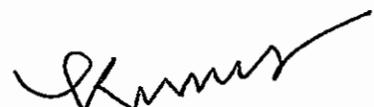
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Iqbal Basheer**  
**S/O Basheer Ahmad Rather**  
**R/O Gulab Colony Jablipora, Tehsil Bijbehara, District Anantnag, Pincode-192124**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-134-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

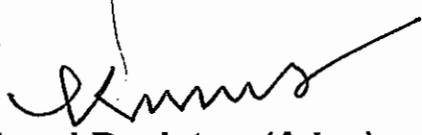
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3897-904 /RG/LP Dated 13.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Iqbal Basheer, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 144/2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Insha Draboo**  
**D/O Gulam Mohammad Draboo**  
**R/O Rajpora, Tehsil Rajpora, District Pulwama, Pincode-192306**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-135-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

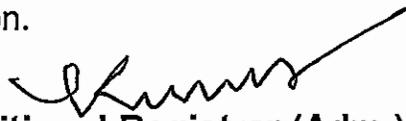
**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3905-12 /RG/LP Dated 13.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Draboo, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 145 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Junaid Yasin Malik**  
**S/O Yasin Sadiq Malik**  
**R/O Hum Shali Bugh, Tehsil- Yaripora, District Kulgam, Pincode-192232**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-136-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3913-20 /RG/LP Dated 13 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Yasin Malik, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 146 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Jhangheer Hussain**  
**S/O Mehmood Ahmed**  
**R/O Dhargloon, Mendhar, Tehsil Balakote, District Poonch**  
**A/P W.No.3, Bela Colony, Industry Road, Rajouri, Pincode-185131**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-137-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3921 - 28 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jhangheer Hussain, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 147 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Jamil Ahmed**  
**S/O Nazir Mohd**  
**R/O Dara Dullian, Tehsil Haveli, District Poonch, Pincode-185101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-138-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3929-36 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jamil Ahmed, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 148 of 2023 /RG/LP Dated: 13 -02-2023

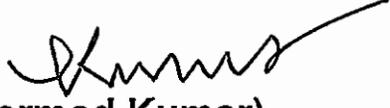
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Jyotsana Verma**  
**D/O Sunil Kumar Verma**  
**R/O 4/46, Indira Colony, Lakkar Mandi, Janipur, Tehsil & District Jammu,**  
**Pincode-180007**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-139-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

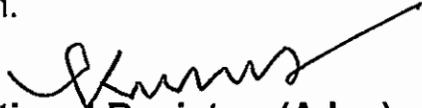
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3937-44 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyotsana Verma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 149 of 2023 /RG/LP Dated: 13 -02-2023

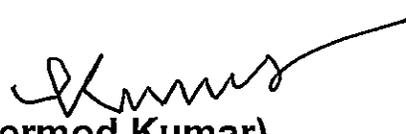
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Janvi Gupta**  
D/O Suresh Kumar Gupta  
R/O 88/2, Vasuki Vihar, Tehsil Bhaderwah, District Doda  
A/P H.No.9, Lane No.22, Hazuri Bagh, Talab Tillo, Jammu, Pincode- 180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-140-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3945-52 /RG/LP Dated 13 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, ~~Doda~~.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Janvi Gupta, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 150 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Jasleen Kour**  
D/O Gurcharan Singh  
R/O 96-A Gandhi Nagar, Tehsil Bahu, District Jammu, Pincode-180004

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-141-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

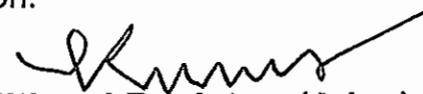
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3953-60 /RG/LP Dated 13 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jasleen Kour, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 151 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Jasonia**

**D/O Johson Chandel**

**R/O Near Post Office, Tehsil Thathri, District Doda, A/P H.No.133, near Perfect Foundation School Janipur, Jammu, Pincode-180007**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-142-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3961-68 /RG/LP Dated 13 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jasonia, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 152 of 2023 /RG/LP Dated: 13 -02-2023

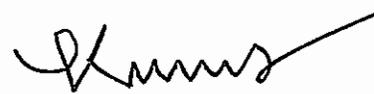
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Kulsuma Maqbool**  
**D/O Mohammad Maqbool Bhat**  
**R/O Repora Tehsil Lar, District Ganderbal, Pincode -191131**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-143-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3969-78 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kulsuma Maqbool, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 153 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Kameshwar Kumar**

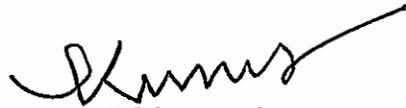
**S/O Babu Ram**

**R/O Gagla, H.No.96, W.No.3, Tehsil Kastigarh, District Doda, Pincode-182143**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-144-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3977-84 /RG/LP Dated 13.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kameshwar Kumar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 154 of 2023 /RG/LP Dated: 13 -02-2023

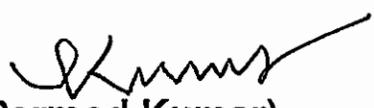
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Kanav Chandval**  
S/O Balwant Singh Chandval  
R/O H.No.208, Raipur Camp, Pangdour, Tehsil & District Samba  
A/P H.No.680-A, Subash Nagar, Jammu, Pincode-180005

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-145-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3985-92 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kanav Chandval**, Advocate

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 155 of 2023/RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Khushboo**  
**D/O Sanjeev Kumar**  
**R/O W.No.2 near Society Well, Tehsil & District Kathua, Pincode-184101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-146-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

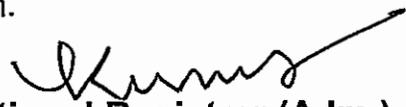
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3993-4000 /RG/LP Dated 13 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 156 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Kabir Hussain**  
**S/O Mir Hussain**  
**R/O Kheora, Tehsil & District Rajouri**  
**A/P Madina Hills, Bathindi near Madina Masjid, Jammu, Pincode-181152**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-147-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4001-08 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kabir Hussain, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 157 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Kanwar Suryaveer Singh Rathore**  
S/O Raghbir Singh  
R/O W.No.3, Patli, Battal Balian, Tehsil & District Udhampur, Pincode-182126

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-148-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4009-16 /RG/LP Dated 13 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kanwar Suryaveer Singh Rathore, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 158 of 2023 /RG/LP Dated: 12 -02-2023

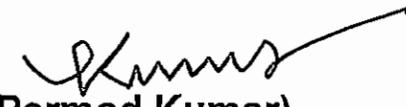
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Karuna Atri**  
**D/O Dev Raj Atri**  
**R/O Langer near Chinab College of Education, Jammu, Pincode-180010**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-149-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4017-24 /RG/LP Dated 13 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Karuna Atri, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 159 of 2023 /RG/LP Dated: 13 -02-2023

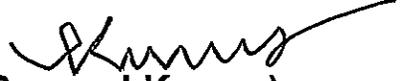
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Kanav Rattanpal**  
**S/O Rajinder Kumar Sharma**  
**R/O W.No.7 near GGMS Mahanpur, Tehsil Mahanpur, District Kathua,**  
**Pincode-184202**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-150-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4025-32 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kanav Rattanpal, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 160 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Kushal Bhagat**  
**S/O Darshan Lal**  
**R/O Chohala, Tehsil R.S.Pura, District Jammu, Pincode-181102**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-151-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

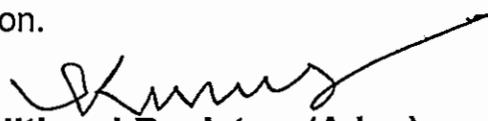
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4043-50 /RG/LP Dated 13 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kushal Bhagat**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 161 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Karan Sharma**

**S/O Arun Kumar**

**R/O H.No.36, W.No.12, Main Bazar, Tehsil & District Udhampur, Pincode-182101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-152-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)

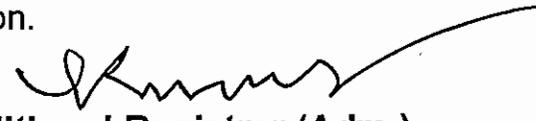
Additional Registrar (Adm.)

No: 4051-58 /RG/LP Dated 13 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Sharma, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 162 of 2023 /RG/LP Dated: 13 -02-2023

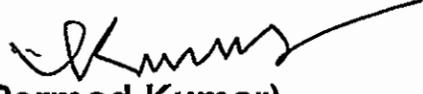
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Kasir Mehmood**  
**S/O Yasir Mehmood**  
**R/O Patushay, Tehsil & District Bandipora, Pincode-193502**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-153-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4059-88 /RG/LP Dated 13.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kasir Mehmood, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 163 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Kamran Ashraf**  
**S/O Muhammad Ashraf Pandith**  
**R/O Malik Mohalla, Tehsil & District Shopian, Pincode-192303**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-154-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4067-74 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Ashraf**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 164 of 2023 /RG/LP Dated: 13 -02-2023

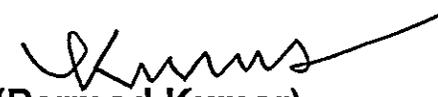
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Kanishk Manchanda**  
**S/O Mahesh Manchanda**  
**R/O H.No.100, Partap Garh, Tehsil & District Jammu, Pincode-180001**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-155-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4075-82 /RG/LP Dated 13 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kanishk Manchanda, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 165 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Khalida Akhter**  
**D/O Manzoor Ahmad Mir**  
**R/O Shahoo- Sachan, Tehsil Pahloo, District Kulgam, Pincode-192231**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-156-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

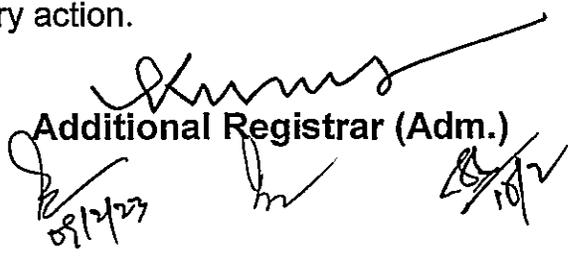
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4083-90 /RG/LP Dated 13 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khalida Akhter, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 166 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Mr. Lakshay Vaid  
S/O Rajeev Kumar  
R/O W.No.10, Main Bazar Vijaypur, Tehsil Vijaypur, District Samba,  
Pincode-184120

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-157-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4092-99/ /RG/LP Dated 13 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Lakshay Vaid, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 167 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mayank Verma**

**S/O Harish Verma**

**R/O H.No.46/5, Trikuta Nagar, Tehsil Bahu, District Jammu, A/P H.No.48,  
Sector 1A, South Extension, Trikuta Nagar, Jammu, Pincode-180020**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-158-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)

**Additional Registrar (Adm.)**

No: 4100-07 /RG/LP Dated 13 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mayank Verma, Advocate**  
.....for information and necessary action.

  
**Additional Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 168 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Munaza Shafi**  
**D/O Mohammad Shafi Dar**  
**R/O Fatehpura, Tehsil & District Anantnag, Pincode-192210**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-159-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4108-15/29/CP /RG/LP Dated 13.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Munaza Shafi**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 169 of 2023 /RG/LP Dated: 13 - -02-2023

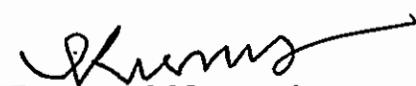
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Muntaha Bashir**  
**D/O Bashir Ahmad Khan**  
**R/O Ali Jaan Road, Tehsil Eidgah, District Srinagar, Pincode-190011**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-160-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

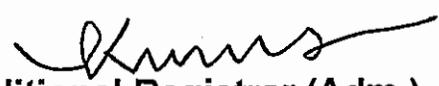
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4116-23 - /RG/LP Dated 13 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muntaha Bashir**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 170 of 2023 /RG/LP Dated: 13- -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mohit Kumar Bhagat**  
S/O Tarsem Pal  
R/O Meen Sarkar, Barjani Talab, Tehsil Bari Brahmana, District Samba, Pin  
code-181133

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-161-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

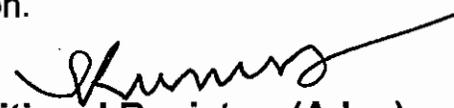
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4124-31- /RG/LP Dated 13- -02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohit Kumar Bhagat, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 171 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Manan Nazir**

**S/O Nazir Ahmad Hajam**

**R/O Tulbagh, Namblabal, Tehsil Pampore, District Pulwama, Pincode-192121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-162-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4132-39 - /RG/LP Dated 13 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manan Nazir, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 171 of 2023 /RG/LP Dated: 13 - 02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Moien Ul Islam**  
S/O Ab Majeed Raina  
R/O Hib-Dangerpora, Rafiabad, Tehsil Watergam, District Baramulla,  
Pincode-193303

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-163-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4140-47 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Moien Ul Islam**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 173 /2023/ RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Mehak Syeed**  
D/O Mohamad Syeed Sheikh  
R/O Butyar Aali Kadal, Nawakadal, Tehsil Khaniyar, District Srinagar  
A/P Bulbul Lanker, Nawakadal, Srinagar, Pincode-190002

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-164-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4140-55- /RG/LP Dated 13 -02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Syeed**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 74 of 2023/RG/LP Dated: 13 - 02-2023

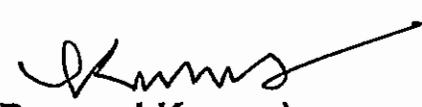
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mayour Mukhtar Shah**  
S/O Mohd Mukhtar Shah  
R/O Muqam-i-Shahwali, Bunpora, Tehsil Drugmulla, District Kupwara,  
Pincode-193222

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-165-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4156-63 - /RG/LP Dated 13 - 02 - 2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mayour Mukhtar Shah, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 175 of 2023/RG/LP Dated: 13 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mohd Ikram Arif**  
S/O Mohd Arif  
R/O Fatehpur Danna, Tehsil & District Rajouri  
A/P Lane No.3, Naseeb Nagar, Janipur, Jammu, Pincode-180007

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-166-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4164-71 -/RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ikram Arif**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 176 of 2023/RG/LP Dated: 13 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mudasser Hussain Naik**  
**S/O Abdul Rashid Naik**  
**R/O Dalwah, Tehsil Gool, District Ramban, Pincode-182144**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-167-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4172-79 /RG/LP Dated 13:02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasser Hussain Naik, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 177 of 2023/RG/LP Dated: 13 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Maria Zahoor**  
**D/O Zahoor Ahmad Dar**  
**R/O Wuyan, Tehsil Pampore, District Pulwama**  
**A/P Tulbagh, Umer Colony Sector 1, Pampore, Pulwama, Pincode-192121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-168-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4180-87 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maria Zahoor, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 178 of 2023 /RG/LP Dated: 13- -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Mariya Bashir**

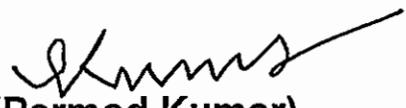
**D/O Bashir Ahmad Mir**

**R/O Trissa Safapora, Raheem Aabad, Tehsil Lar, District Ganderbal, Pin code-191201**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-169-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

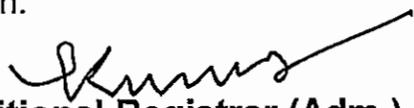
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4188-95- /RG/LP Dated 13:02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mariya Bashir, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 179 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mohsin Aashiq Bhat**  
**S/O Aashiq Hussain Bhat**  
**R/O Kurigam, Tehsil Qazigund, District Anantnag, Pincode-192221**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-170-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4196-4203 /RG/LP Dated 13:02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohsin Aashiq Bhat, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 180 of 2023/RG/LP Dated: 13-02-2023

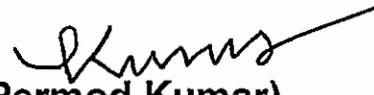
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mohd Imran Bhat**  
S/O Gh Mohd Bhat  
R/O Shoda Mohalla, Qazi Pora, Tehsil Chadoora, District Budgam, Pincode-191113

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-171-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4204-11-1RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Imran Bhat**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 181 of 2023 /RG/LP Dated: 13-02-2023

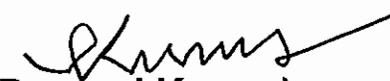
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Musrat Iqbal**  
S/O Mohd Yaqoob Khan  
R/O Chanarwala, Gunthal, Tehsil Surankote, District Poonch, Pincode-185121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-172-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

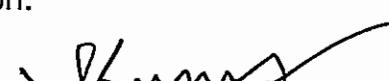
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4212-19- /RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musrat Iqbal, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 102 of 2023/RG/LP Dated: 13--02-2023

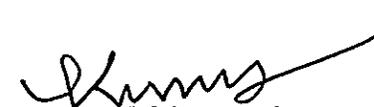
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Murtza Ali Anjam**  
S/O Bashrat Ali Khan  
R/O Chinarwala, W.No.6, Gunthal, Tehsil Surankote, District Poonch,  
Pincode-185121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-173-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4220-27-1RG/LP Dated 13-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Murtza Ali Anjam**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 183 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Momena Showkat**

**D/O Showkat Javaid**

**R/O Ujhan, Rakiban, Tehsil Darhal, District Rajouri, A/P H.No.45, W.No.1,  
Danishabad near Iron city Gym, Kheora, District Rajouri, Pincode-185133**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-174-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4228-35 /RG/LP Dated 13 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Momena Showkat, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 184 of 2023 /RG/LP Dated: 13 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mannat Mahajan**  
**S/O Ashok Mahajan**  
**R/O Shamachak, Tehsil Marh, District Jammu, Pincode-181206**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-175-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4236-43 - /RG/LP Dated 13 -02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mannat Mahajan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 185 of 2023/RG/LP Dated: 13 - -02-2023

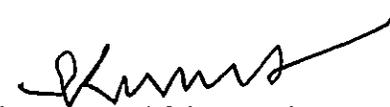
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Muntaha Mehraj**  
D/O Chowdhry Mehraj ud Din Buja  
R/O Abu Bakar Mohalla, Bemina Housing Colony, Tehsil Shalteng, District  
Srinagar, Pincode-190018

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-176-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4244-S1-/RG/LP Dated 13-02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muntaha Mehraj, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 186 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mohammad Altaf Mir**  
S/O Gulam Qadir Mir  
R/O Takiya, Magam, Pati, Tangpora (Watnard), Tehsil Kokernag, District Anantnag, Pincode-192202

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-177-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4252-59-1RG/LP Dated 13-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Altaf Mir, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 187 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mannatpreet Singh**  
S/O Ravinder Singh  
R/O H.No.130, Sector-13, Nanak Nagar, Tehsil Bahu, District Jammu,  
Pincode-180004

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-178-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4260-67 - /RG/LP Dated 13 -02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mannatpreet Singh**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 108 of 2023 /RG/LP Dated: 13- -02-2023

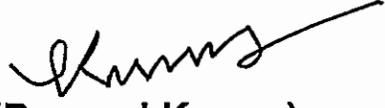
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mandeep Singh**  
**S/O Rattan Singh**  
**R/O Thanpal, Thakrakote, District Reasi, Pincode-182313**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-179-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

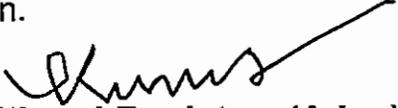
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4260-75 /RG/LP Dated 13 -02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mandeep Singh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 109 of 2023 /RG/LP Dated: 13- -02-2023

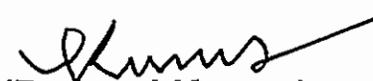
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Maryam Fatima**  
**D/O Syed Altaf Shah**  
**R/O Pingla Haridal, Tehsil Karnah, District Kupwara**  
**A/P Bemina Hamdania Colony, H.No.692, Sector 5, Srinagar, Pincode-190001**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-180-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4276-03- /RG/LP Dated 13- .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maryam Fatima, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 190 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Ms. Mekhla Gupta

D/O Rajeev Gupta

R/O H.No.863, Krishna Nagar, Canal Road, Tehsil & District Jammu, Pin code-180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-181-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

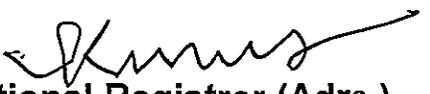
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4284-91-/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Mekhla Gupta, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 191 of 2023 /RG/LP Dated: 13- -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Muzaffar Ahmad Ganie**  
S/O Ab Gani Ganie  
R/O Dialgam, Cheerwani, Tehsil & District Anantnag, Pincode-192210

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-182-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4292-99- /RG/LP Dated 13- .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzaffar Ahmad Ganie**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 192 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Malik Arsalan Nazir**  
**S/O Nazir Ahmad Malik**  
**R/O Mirpora, Tehsil Trehgam, District Kupwara**  
**A/P Lane No.6, Bashir Gujjar Basti, Belicharana, Jammu, Pincode-180003**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-183-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4300-07-1/RG/LP Dated 13-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Arsalan Nazir, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 193 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mukesh Chalotra**

**S/O Govind Ram**

**R/O Jakhani near Ambedkar Chowk, Tehsil & District Udhampur, Pincode-182101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-184-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

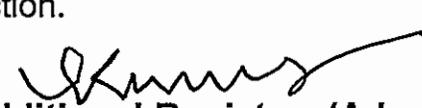
Additional Registrar (Adm.)

No: 4300-15-15/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mukesh Chalotra, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 194 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Manav Dogra**

**S/O Ghan Shyam**

**R/O H.No.331, W.No.41, Colonels Colony, Bohri, Talab Tillo, Tehsil & District Jammu, Pincode-180002**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-185-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4316-23-/RG/LP Dated 13-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manav Dogra, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 195 of 2023 /RG/LP Dated: 13 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Murad Ali**  
S/O Ghulam Nabi Shah  
R/O Sirsyed Abad, Sector 2A, H.No.35, Bemina, Tehsil Central Shalteng,  
District Srinagar, Pincode-190018

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-187-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

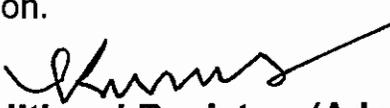
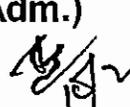
  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4324-31 - /RG/LP Dated 13 .02.2023   

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Murad Ali, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)   

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 196 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Mehak Hamid**  
**D/O Abdul Hamid Kaboo**  
**R/O Seer Jagir, Tehsil- Sopore, District Baramulla, Pincode-193201**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-188-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4332-39-RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Hamid, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 197 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Mohsina Aara**  
**D/O Abdul Majid Bhat**  
**R/O Eid Gah Basti Botingoo, Tehsil Dangerpora, District Baramulla, Pincode-193201**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-189-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

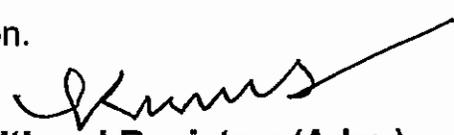
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4340-47-1RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mohsina Aara, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 198 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Mahajabeena Ara**

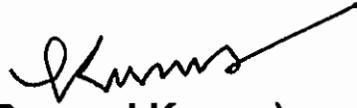
**D/O Sanaullah Bhat**

**R/O Lankration Dahama, Tehsil Villagam, District Kupwara, Pincode-193224**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-190-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

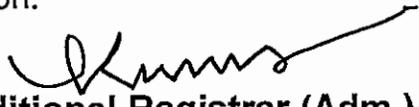
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 434A-55/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahajabeena Ara**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 199 9/2023 /RG/LP Dated: 13 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Musrath Mohmad**  
**D/O Gulam Mohmad Bhat**  
**R/O Lalpora Lolab Tilwanpora, Tehsil Sogam, District Kupwara**  
**A/P Bemina Housing Colony, Srinagar, Pincode-190018**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-191-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4356-63 /RG/LP Dated 13 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Musrath Mohmad**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 200 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Mehnaz Parveen**  
**D/O Ahmad Nazir**  
**R/O Bhimbat, Tehsil Drass, District Kargil, Pincode-194103**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-192-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

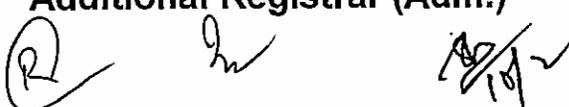
**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)  


No: 4364-71- /RG/LP Dated 13-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Parveen**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 201 of 2023/RG/LP Dated: 13--02-2023

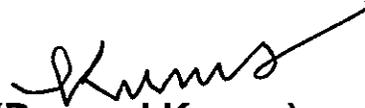
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Mehwish Jan**  
D/O Late Ghulam Ahmad Chiloo  
R/O Chinar Mohalla H.M.T Zainakote, Tehsil Shaltang District Srinagar,  
Pincode-190012

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-193-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4372-79-/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehwish Jan, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 202 of 2023/RG/LP Dated: 13-02-2023

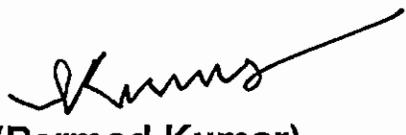
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Muzamil Amin Sofi**  
S/O Mohammad Amin Sofi  
R/O Bachi- Darwaza, Makhdoom Sahib, Tehsil Khanyar, District Srinagar,  
Pincode-190003

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-194-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4380-07-RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzamil Amin Sofi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 203 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Mohd Shafi Sheikh**  
**S/O Ali Mohd Sheikh**  
**R/O Tungdanoo, Tehsil Yaripora, District Kulgam, Pincode-192232**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-195-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4380-95/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Shafi Sheikh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 204 of 2023/RG/LP Dated: 13- -02-2023

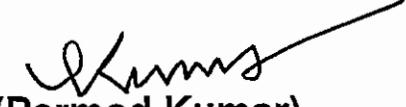
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Mahek Maqbool Khan**  
**D/O Mohamad Maqbool Khan**  
**R/O Rangwar Ushkara, Tehsil & District Baramulla, Pincode-193101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-196-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4396-4403/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla..
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahek Maqbool Khan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 305 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Mahreen Noor**  
**D/O Noor Mohd Najar**  
**R/O Banglow Bagh, Tehsil & District Baramulla, Pincode-193101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-197-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4404-11-1/RG/LP Dated 13-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahreen Noor, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 206 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Mehwish Hilal**  
**D/O Hilal Ahmad Zargar**  
**R/O Kathi Darwaza Mohalla Mumkhan, Tehsil Khanyar, District Srinagar,**  
**Pincode-190003**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-198-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4412-19-/RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehwish Hilal**, Advocate

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 207 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Mehnaz Khan**  
**D/O Shafeeq Ahmad Khan**  
**R/O 160, Hubbi Colony, Lal Bazar, District Srinagar, Pincode-190023**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-199-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4420-27-RG/LP Dated 13:02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Khan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 200 of 2023/RG/LP Dated: 13--02-2023

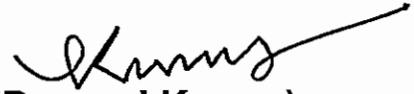
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Muneeb Yousuf**  
S/O Mohammad Yousuf Wani  
R/O Brinty Batapora, Ehsan Abad, Maghdampora, Tehsil & District  
Anantnag, A/P Dar Mohalla Humhama New Airport Road, Budgam, Pincode-  
190021

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-200-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4420-35-1RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneeb Yousuf, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 209 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Marukh Nabi**  
**D/O Gh Nabi Khan**  
**R/O HIB- Dangerpora Rafiabad, Tehsil Watergam, District Baramulla,**  
**Pincode-193303**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-201-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4436-43/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Marukh Nabi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 210 of 2023/RG/LP Dated: 13--02-2023

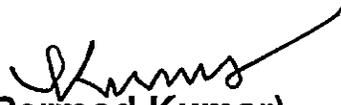
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Nakul Sharma**  
**S/O Ashok Kumar Sharma**  
**R/O Panjah, Tehsil Kalakote, District Rajouri, Pincode-185201**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-202-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

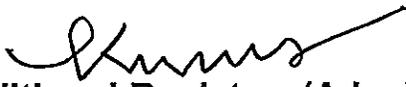
**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4444-S1-IRG/LP Dated 13-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nakul Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 211 of 2023/RG/LP Dated: 13--02-2023

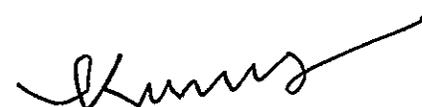
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Noor Un Nissa**  
**D/O Mohammad Amin Wani**  
**R/O Rawalpora, Qaziabad, Tehsil Kralgund, District Kupwara, Pincode-193302**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-203-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

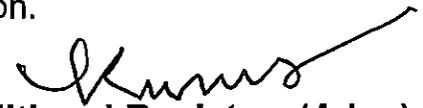
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4452-59-1/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Noor Un Nissa, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 212 of 2023/RG/LP Dated: 13 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Navneet Gupta**  
S/O Kewal Krishan  
R/O W.No.6, H.No.152, Main Bazar Kathua, Tehsil & District- Kathua  
A/P Jagatpur near Radha Swomi, Sath Sang, Lakhanpur, Kathua, Pincode-184102

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-204-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4460-67-/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Navneet Gupta, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 213 of 2023/IRG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Nigam Sawhney**  
**S/O Vipan Sawhney**  
**R/O New Ashirwad Hotel Rajouri, Tehsil & District Rajouri, Pincode-185131**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-205-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

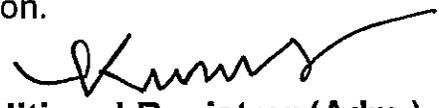
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4468-75-IRG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nigam Sawhney, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 214 of 2023/RG/LP Dated: 13-02-2023

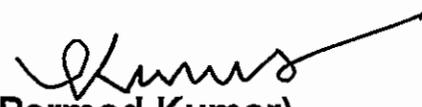
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Nadeem Ahmed Bhat**  
**S/O Mohd Altaf Bhat**  
**R/O W.No.7, Bhat Mohalla, Tehsil & District Rajouri, Pincode-185131**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-206-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4476-83-1/RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nadeem Ahmed Bhat**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 215 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Naseerul Akbar**  
S/O Mohammad Akbar Khwaja  
R/O Nowlari, Malik Mohalla, Tehsil Pattan, District Baramulla, Pincode-193121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-207-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4404-91-1/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseerul Akbar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 216 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Nassir Hussain Khan**  
**S/O Ashaq Hussain Khan**  
**R/O Devi Angan, Hawal, Tehsil Khanyar, District Srinagar, Pincode-190003**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-208-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4492-99-RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nassir Hussain Khan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 217 of 2023/RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Naseer Ahmad Lone**  
**S/O Gh Hassan Lone**  
**R/O Lone Mohalla Kulpora, Tehsil & District Kulgam, Pincode-192231**

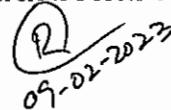
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-209-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4500-07-/RG/LP Dated 13.02.2023

  
09-02-2023

  
19/2

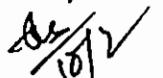
**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseer Ahmad Lone, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)





  
10/2

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 210 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Nikhil Kumar Jojra**

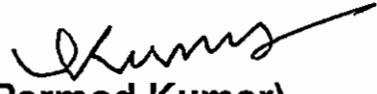
**S/O Ashok Kumar**

**R/O H.No.2, W.No.12, Tehsil R.S.Pura, District Jammu, Pincode-181102**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-210-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

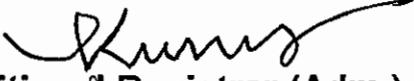
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4517-24-1RG/LP Dated 13-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Kumar Jojra, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 135 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Najm-us Saqib**  
**S/O Tariq Syed Suharwardy**  
**R/O Mohalla Suharwardy, Tehsil & District Doda**  
**A/P Near City Hospital Bathindi, Ahmed Colony, Jammu, Pincode-181152**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-211-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

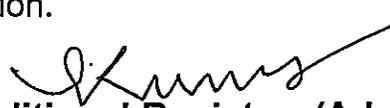
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 3797-804 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Najm-us Saqib, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 219 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Navratri Singh**  
**D/O Rajesh Singh Bhau**  
**R/O Shree Ramkutir, Rajeev Nagar, Narwal Bala, Tehsil & District Jammu,**  
**Pincode-181152**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-212-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

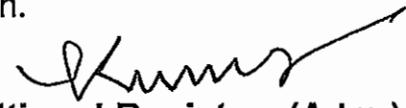
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4525-32-/RG/LP Dated 13-02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Navratri Singh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 220 9/2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Nikita Abrol**

**D/O Abhinav Abrol**

**R/O H.No.549, Pacca Talab, Bahu Fort, Tehsil Bahu, District Jammu,  
Pincode-180006**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-213-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

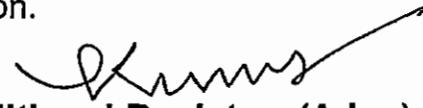
Additional Registrar (Adm.)

No: 4533-40- /RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nikita Abrol, Advocate

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 221 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Nadia Kamlaq**  
**D/O Mohd Yaqoob**  
**R/O Azmatabadh, Tehsil Thanamandi, District Rajouri, Pincode-185212**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-214-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4541-48-RG/LP Dated 13.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadia Kamlaq, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 222 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Nazia Tabassum**

**D/O Bashir Ahmed**

**R/O W.No.62, Chib Mohalla Chinore near Conventry Scholars School, Tehsil  
& District Jammu, Pincode-181123**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-215-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4549-56-/RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Tabassum, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 223 of 2023/RG/LP Dated: 13 - -02-2023

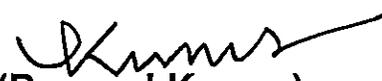
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Nikhil Goswami**  
**S/O Hansraj Goswami**  
**R/O H.No.32, Lane No.27, Lower Chowadhi, Greater Kailash, Tehsil Bahu,**  
**District Jammu, Pincode-180011**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-216-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

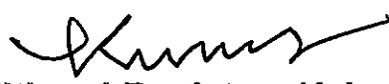
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4557-64 - /RG/LP Dated 13 : 02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Goswami, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 224 of 2023/RG/LP Dated: 13-02-2023

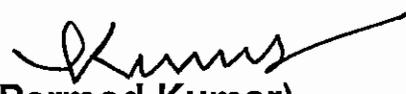
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Nikhil Padha**  
**S/O Mahesh Padha**  
**R/O Battal, Tehsil Majalta, District Udhampur, Pincode-182117**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-217-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

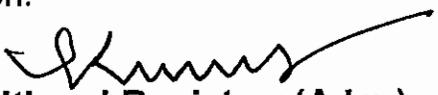
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4565-72-/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Padha, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 225 of 2023/RG/LP Dated: 13 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Nazia Nabi Sofi**  
**D/O Gh Nabi Sofi**  
**R/O Drangbal, Tehsil Pampore, District Pulwama, Pincode-192121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-218-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

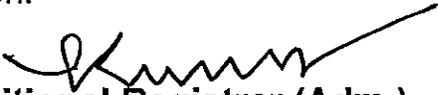
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4573-80 - /RG/LP Dated 13 -02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Nabi Sofi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 226 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Neha Bhat**  
**D/O Ghulam Mohidin**  
**R/O Shala Kadal Habba Kadal, Tehsil Srinagar South, District Srinagar**  
**A/P Usmanabad Bemina, Lane No.1 Sector B, Srinagar, Pincode-190018**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-219-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4581-88-1/RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Bhat, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 227 of 2023/RG/LP Dated: 13-02-2023

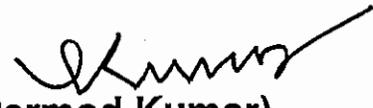
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Nadiya Rasheed**  
D/O Abdul Rasheed Naikoo  
R/O Naik Mohalla Palhallan, Tehsil Pattan, District Baramulla, Pincode-193121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-220-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4589-96/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadiya Rasheed, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 228 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Niharika**

**D/O Vijay Kumar**

**R/O Sangoor near MES Filter Plant, Tehsil & District Udhampur, Pincode-182101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-221-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4597-4604/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Niharika, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 229 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Nausheen Ayub**  
**D/O Mohammad Ayub Dar**  
**R/O Ompora Dar Mohalla, Tehsil & District Budgam**  
**A/P Tajdar Colony, Zakura, Hazratbal, Srinagar, Pincode-190006**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-222-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4605-12-/RG/LP Dated 13--02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nausheen Ayub, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 230 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Pratap Singh**  
S/O Kaku Ram  
R/O W.No.1, Sarhi, Tehsil Bhomag, District Reasi, Pincode-182311

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-223-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4613-20-/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pratap Singh**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)



**NOTIFICATION**

No: 134 of 2023 /RG/LP Dated: 10 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Mr. Prabhat Sangotra  
S/O Ravi Kumar  
R/O H.No.97, JMC 365, Chandnagar near Indira Hotel, Tehsil & District  
Jammu, Pincode-180016

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-224-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

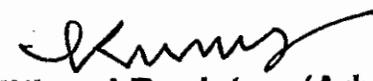
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 3789-96 /RG/LP Dated 10.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Prabhat Sangotra, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 231 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Pooja Choudhary**  
**D/O Ajay Kumar**  
**R/O Panjtilla near BSF Samba, Tehsil & District Samba, Pincode-184121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-225-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

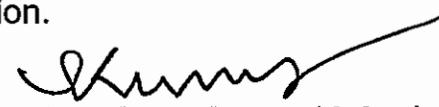
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4621-20-/RG/LP Dated 13.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Choudhary, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 232 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Parul Kashyap**  
**D/O Ravi Kashyap**  
**R/O QTR No.18, Type 3, A.G Colony, Shakti Nagar, Jammu**  
**A/P Kunjwani, Tehsil & District Jammu, Pincode-180001**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-226-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4629-36-/RG/LP Dated 13-.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parul Kashyap, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 233 of 2023/RG/LP Dated: 13-02-2023

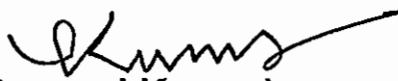
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Parveen Singh**  
**S/O Kamal Singh**  
**R/O W.No.9 Kundrorian, Tehsil Katra, District Reasi, Pincode-182301**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-227-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4637-44-/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parveen Singh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 234 of 2023/RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Pragati Mahajan**  
D/O Kewal Kishore  
R/O H.No.109, W.No.4, Ramnagar Chowk, Tehsil & District Udhampur,  
Pincode-182101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-228-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4645-52-/RG/LP Dated 13-02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pragati Mahajan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 235 of 2023/RG/LP Dated: 13 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Paramjeet Kaur**

**D/O Bhajan Singh**

**R/O Rajpura near Boys Govt. School, Tehsil Rajpura, District Samba**

**A/P Dablehar, H.No.363/4, near Gurdwara Sahib, Jammu, Pincode-181111**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-229-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

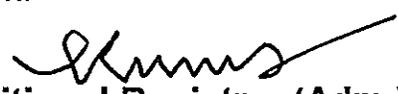
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4653-60-/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Paramjeet Kaur, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 236 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Pooja Rani**

**D/O Bal Krishan**

**R/O Diggi, PO- Seri, Tehsil Bhaderwah, District Doda, A/P Lane No.1, Pragati Nagar, Upper Barnai Bantalab, Jammu, Pincode-181205**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-230-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

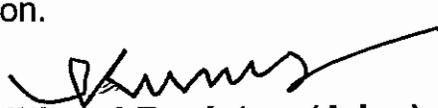
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 4661-68-/RG/LP Dated 13-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Rani, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 237 of 2023 /RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Prarthit Sambyal**  
**S/O Rajesh Sambyal**  
**R/O Mandi Dansal, Tehsil & District Samba, Pincode-184121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-231-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4669-76-1 /RG/LP Dated 13.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Prarthit Sambyal, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 238 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Paras Balgotra**  
**S/O Kuldeep Balgotra**  
**R/O F39, Vikram Chowk near Amar Singh Club, Tehsil Bahu, District**  
**Jammu, Pincode-180004**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-232-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4677-84-RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Paras Balgotra, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 239 9/2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Parveen Mrall**  
**S/O Ashok Kumar**  
**R/O Chhapaki Khurd, Tehsil Hiranagar, District Kathua, Pincode-184144**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-233-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4605-92-/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parveen Mrall, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 240 of 2023/RG/LP Dated: 13 -02-2023

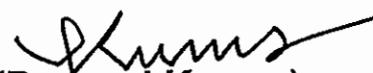
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Prashast Sharma**  
S/O Tarun Sharma  
R/O H.No.79, Sector 6, Trikuta Nagar, Tehsil Bahu, District Jammu, Pincode-180012

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-234-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

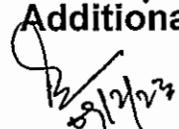
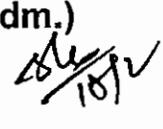
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4693-4700 /RG/LP Dated 13-.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Prashast Sharma**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)  
 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 241 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Parul Jamba**  
**D/O Sanjeev Kumar**  
**R/O H.No.5, Mohalla Dalpatian, Tehsil & District Jammu, Pincode-180001**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-235-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4701-08-RG/LP Dated 13-02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parul Jamba, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 243 of 2023 /RG/LP Dated: 13 -02-2023

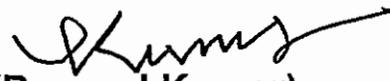
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Puneet Singh Charak**  
S/O Padam Singh Charak  
R/O H.No.57, W.No.7, Bassi Kalan, Tehsil Bari Brahmana, District Samba,  
Pincode-181133

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-236-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4745-52 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Puneet Singh Charak, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 244 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Pallavi Sharma**

**D/O Ashok Kumar**

**R/O H.No.169, W.No.4 near Bus Stand, Behind Police Station Udhampur,  
Tehsil & District Udhampur, Pincode-182101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-237-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

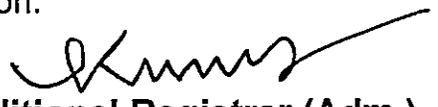
**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4753-60 /RG/LP Dated 13.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pallavi Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 245 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Parvaiz Ahmad Ganaie**  
**S/O Mohammad Ahsan Ganaie**  
**R/O Qammar, Tehsil Shahabad Bala, District- Anantnag, Pincode-192212**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-238-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

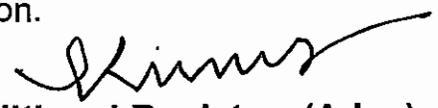
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4761-68 /RG/LP Dated 13 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parvaiz Ahmad Ganaie, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 246 /2023/ RG/LP Dated: 13 -02-2023

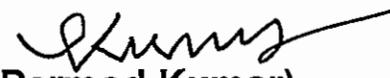
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Prerna Kapoor**  
**D/O Manmohan Kapoor**  
**R/O W.No.7 near Bus stand Basohli, Tehsil Basohli, District Kathua, Pincode-184201**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-239-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

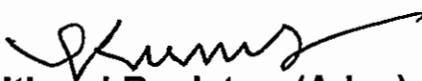
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4769-76 - /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prerna Kapoor, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 247 of 2023 /RG/LP Dated: 13 - -02-2023

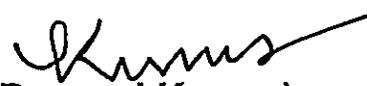
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Parveena Bashir**  
**D/O Bashir Ahmad Wani**  
**R/O Zab Geeripora Magam, Tehsil Handwara, District Kupwara**  
**A/P Qamarabad Qamarwari, Lane 2, Srinagar, Pincode-190010**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-240-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4777-04 - /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parveena Bashir, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 248 of 2023/RG/LP Dated: 13 - -02-2023

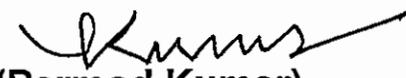
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Peer Fiza Khursheed**  
**D/O Peer Khursheed Ahmad**  
**R/O Budshah Nagar, Natipora, Tehsil Chanapora, District Srinagar, Pincode-190015**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-241-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

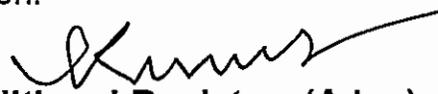
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4795-92 /RG/LP Dated 13 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Peer Fiza Khursheed, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 249 of 2023/RG/LP Dated: 13 -02-2023

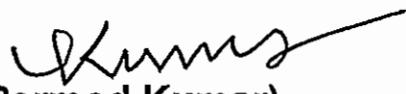
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Qaisar Rehman Bhat**  
**S/O Abdul Rehman Bhat**  
**R/O Fashipora, Tehsil Tullamulla, District Ganderbal, Pincode-191131**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-242-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4793-4800/RG/LP Dated 13 -02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Qaisar Rehman Bhat, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 250 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Qurat ul Ain**  
**D/O Manzoor Ahmad Bhat**  
**R/O Kralpora, Tehsil B.K Pora, District Budgam, Pincode-190019**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-243-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

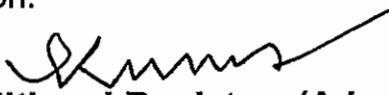
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4801-00 -RG/LP Dated 13:02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qurat ul Ain, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 251 of 2023/RG/LP Dated: 13-02-2023

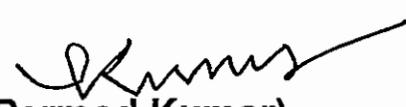
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Rohit Kumar**  
**S/O Baldev Raj**  
**R/O Chak Drab Khan, Tehsil & District Kathua, Pincode-184104**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-244-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4809-16-/RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 252 of 2023/RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Rahil Vasandi**  
S/O Anil Vasandi  
R/O W.No.13, H.No.47, New Hospital Road, Tehsil & District Udhampur,  
Pincode-182101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-245-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

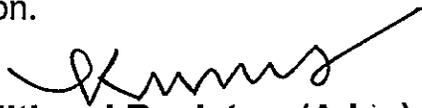
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4017-24-/RG/LP Dated 13 -02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Vasandi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 253 of 2023/RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Raqib Ahmed**  
S/O Aurangzeb Malik  
R/O Darhal Malkian, Neeli Chowkian, Tehsil Darhal, District Rajouri,  
Pincode-185135

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-246-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

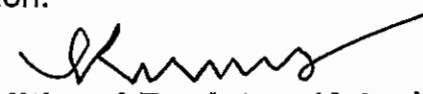
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4825-32 -/RG/LP Dated 13 -02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raqib Ahmed, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 254 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Radhika Slathia**  
D/O Achlesh Singh Slathia  
R/O H.No.640-B near International Gym, Rehari Colony, Tehsil & District  
Jammu, Pincode-180005.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-247-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4033-40-1/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Radhika Slathia, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 255 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Raffia Chouhan**

**D/O Layakat Ali**

**R/O Gujjar Mohalla, Gurah Brahamana, Bharat Nagar, Bantalab, Tehsil Janipur North, District Jammu, Pincode-181123**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-248-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)

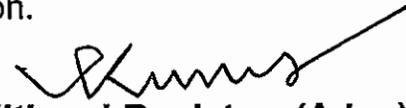
Additional Registrar (Adm.)

No: 4841-48-1RG/LP Dated 13.02.2023 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Raffia Chouhan, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 256 of 2023/RG/LP Dated: 13- -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Rishika Kala**  
**D/O Jatinder Raj Kala**  
**R/O H.NO.62, Lane No.1, Adarsh Nagar, Top Paloura, Tehsil & District**  
**Jammu, Pincode-181121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-249-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

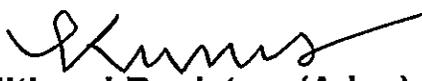
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4049-56 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rishika Kala, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 257 of 2023/RG/LP Dated: 13-02-2023

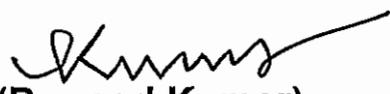
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Rameshwar Singh Thakur**  
**S/O Surjeet Singh Bali**  
**R/O Alinbass, Pogal Paristan, Tehsil Ukhral, District Ramban**  
**A/P H.No.63, Sector 4, Pamposh Colony, Janipur, Jammu, Pincode-180007**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-250-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

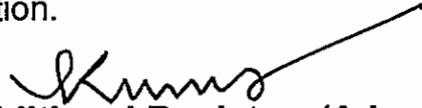
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4857-64-RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rameshwar Singh Thakur, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 258 of 2023/RG/LP Dated: 13 - -02-2023

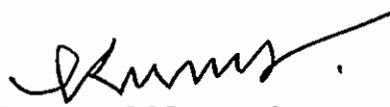
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Rahul Kotwal**  
S/O Ashok Kumar Kotwal  
R/O Bhalla Bhaderwah, Tehsil Bhalla, District Doda  
A/P H.No.25B, Lane No.15, Bhawani Nagar, Jammu, Pincode-180007

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-251-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

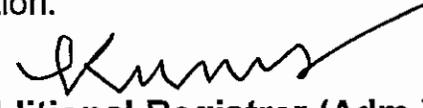
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4065-72-/RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Kotwal, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 259 of 2023/RG/LP Dated: 13 --02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Raghunandan Singh Charak**  
S/O Rajeew Rajput  
R/O H.No.F 408, Pacca Talab, Bahu Fort, Tehsil Bahu, District Jammu,  
Pincode-180006

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-252-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

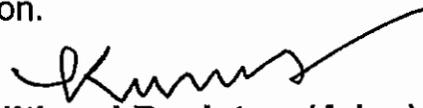
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4073-00- /RG/LP Dated 13-02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghunandan Singh Charak**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 260 of 2023/RG/LP Dated: 13-02-2023

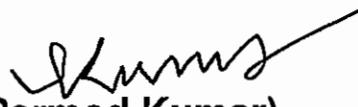
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Ranju Pakaya**  
**D/O Manohar Lal**  
**R/O Swankha, Tehsil Ramgarh, District Samba, Pincode-184120**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-253-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4001-80-/RG/LP Dated 13:02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ranju Pakaya, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 261 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Rozy Mamotra**  
**D/O Romesh Lal**  
**R/O Chatha, Govind Pura old Satwari, Tehsil South Jammu, District Jammu,**  
**Pincode-180003**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-254-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

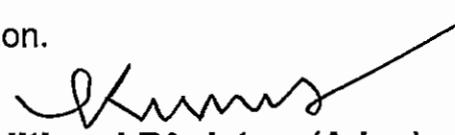
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4889-96 -/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rozy Mamotra, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 262 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Rohit Kumar**  
S/O Ramesh Chander  
R/O W. No.3, Baruta Mandi, Tehsil Akhnoor, District- Jammu, Pincode-181201

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-255-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

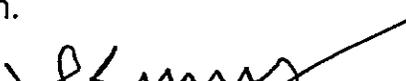
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4897-4904/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 263 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Rajinder Singh**  
S/O Puran Singh  
R/O Thilloo, Tehsil Thuroo, District Reasi  
A/P H.No.627, Prem Nagar, Jogi Gate, Jammu, Pincode-180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-256-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

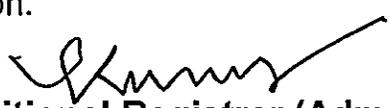
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4905-12-12/RG/LP Dated 13-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajinder Singh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 264 of 2023/RG/LP Dated: 13-02-2023

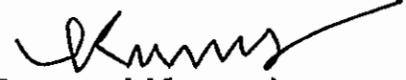
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Rifat Amin**  
D/O Mohmad Amin Ahanger  
R/O Ahanger Mohalla Seeloo, Tehsil Bomai, District- Baramulla, Pincode-193201

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-257-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4913 -20 - /RG/LP Dated 13-02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rifat Amin**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 265 of 2023 /RG/LP Dated: 13 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Riyaz Ahmad Wani**  
S/O Ghulam Hassan Wani  
R/O Lone Mohalla Branwar, Tehsil Chadoora, District Budgam, Pincode-191113

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-258-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

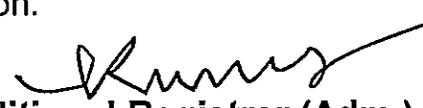
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4921-20 - /RG/LP Dated 13 - .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Riyaz Ahmad Wani, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 266 of 2023/RG/LP Dated: 13-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Roohi Jan**  
D/O Mohd Yousuf Dar  
R/O Bagwadi Mohalla Kaladrang, Tehsil Frisal, District Kulgam, Pincode-192231

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-259-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4929-36-/RG/LP Dated 13.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roohi Jan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 268 of 2023 /RG/LP Dated: 13 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Rifat Ajaz**  
**D/O Ajaz Ahmad Wani**  
**R/O Zadoora Hastikhud, Tehsil & District Pulwama**  
**A/P Bonapoora Batamaloo, Srinagar, Pincode-190009**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-260-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

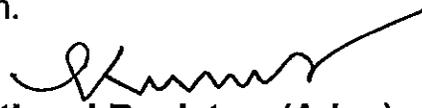
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4953-60 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rifat Ajaz, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 269 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sunil Kumar**  
S/O Sham Lal  
R/O Arli Hansali, Katra, W.No.11 near Petrol Pump Keshav Nagar (Matyal),  
Tehsil Katra, District Reasi, Pincode-182301

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-261-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4966-73 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Kumar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 270 of 2023 /RG/LP Dated: 14 -02-2023

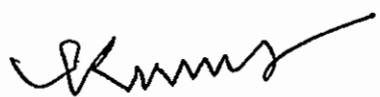
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sparsh Sharma**  
S/O Atul Sharma  
R/O H.No.893, Subash Nagar, Rehari Mohalla, Tehsil & District Jammu,  
Pincode- 180005

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-262-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4974-01 - /RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sparsh Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 271 of 2023 /RG/LP Dated: 14 -02-2023

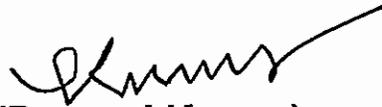
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Syed Mehak Saleem Geelani**  
D/O Syed Anwar Saleem Geelani  
R/O Inside Kathi Darwaza, Rainawari, Tehsil Khas, District Srinagar,  
Pincode-190003

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-263-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4982-09 - /RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Mehak Saleem Geelani, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 272 of 2023/RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Syed Nabiela Marauf**  
**D/O Muzzafar Marauf Shah Peerzada**  
**R/O Housing Colony Ompora, Tehsil & District Budgam, Pincode-191111**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-264-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4990-97 -RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Nabiela Marauf, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 273 of 2023 /RG/LP Dated: 14 -02-2023

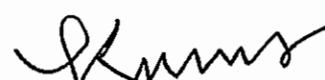
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Shubam Singh Bhou**  
S/O Thaker Singh Bhou  
R/O H.No.422, Lower Roop Nagar, Muthi, Tehsil & District Jammu, Pincode-181205

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-265-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4998-5005 /RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubam Singh Bhou, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 274 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sheikh Dawood Akhtar.**

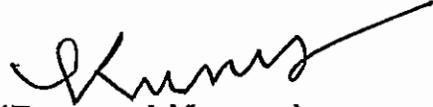
**S/O Sheikh Akhtar Husain**

**R/O Ghat near Royal Academy High School, Tehsil & District Doda, Pincode-182202**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-266-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5006-13-/RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Dawood Akhtar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 275 of 2023 /RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sahil Sharma**  
S/O Mohan Lal Sharma  
R/O Kote Badhani near Central Jail, Kot Bhalwal, Tehsil Bhalwal, District Jammu, Pincode-181122

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-267-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

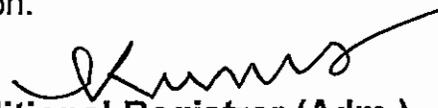
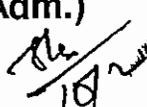
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5014-21- /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)  
 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



**NOTIFICATION**

No: 276 of 2023/RG/LP Dated: 14-02-2023

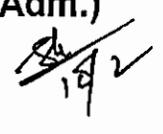
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Syed Mehr Ul Nisa Kazmi**  
**D/O Syed Mureed Hussain**  
**R/O Niloosa, Qazipora, Tehsil Boniyar, District Baramulla**  
**A/P Madina Colony, Sector B, Kanispora, Baramulla, Pincode-193101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-268-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

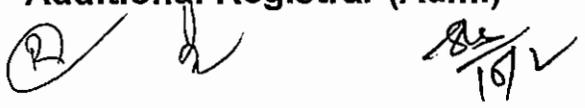
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)  
 

No: 5022-29- /RG/LP Dated 14-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Mehr Ul Nisa Kazmi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 277 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sheefa Nisar**  
**D/O Nisar Ahmed Kuchai**  
**R/O Ramzana Colony, Rangpora, Ellahi Bagh, Tehsil Eidgah, District**  
**Srinagar, Pincode-190024**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-269-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

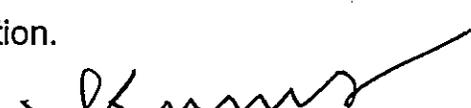
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5030-37- /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheefa Nisar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 278 9/2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Shahid Ahmad Syed Bukhari**  
**S/O Bashir Ahmad Syed Bukhari**  
**R/O Peer Mohalla Gund, Dalwash, Tehsil Kawarhama, District Baramulla,**  
**Pincode-193404**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-270-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5038-45/RG/LP Dated 14.02.2023

  
27-02-2023

  
18/2

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ahmad Syed Bukhari, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)



  
18/2

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 279 of 2023/RG/LP Dated: 14.-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sanjeev Kumar**

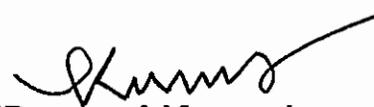
**S/O Som Lal**

**R/O Mishriwala Road Pakhiana near Satkar Cattle Feed, Tehsil & District  
Jammu, Pincode-181206**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-271-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

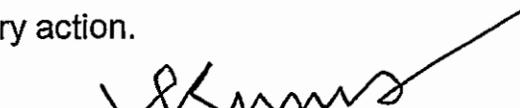
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5046-53-/RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjeev Kumar**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 280 of 2023 /RG/LP Dated: 14 -02-2023

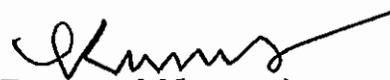
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Suhail Mehraj Bhat**  
S/O Mehraj Ud Din Bhat  
R/O Watapora, Bhat Mohalla near BN Gazi Masjid, Tehsil & District  
Bandipora, Pincode-193502

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-272-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5054-61 -/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Mehraj Bhat, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 281 9/2023/RG/LP Dated: 14 - 02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Shriya Basotra**  
D/O Vinay Basotra  
R/O H.NO.2, Jullaka Mohalla near SDKV School, Tehsil & District Jammu,  
Pincode 180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-273-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5062-69-/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shriya Basotra**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 202 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sindiya Manhas**  
**D/O Janak Singh Manhas**  
**R/O Gatha, Tehsil Bhaderwah, District Doda**  
**A/P H.NO.167, Shiva Coloney, Raipur Bantalab, Jammu, Pincode-181123**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-274-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5070-77- /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sindiya Manhas, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 283 of 2023/RG/LP Dated: 14-02-2023

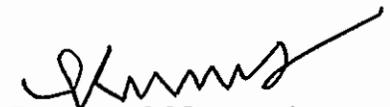
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sawani Bloria**  
**D/O Mohan Singh**  
**R/O H.No.488, W.No.11, Lane No.4, Raghunath Pura, Tehsil & District**  
**Udhampur, -182101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-275-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

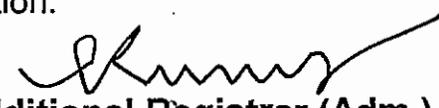
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5078-85/RG/LP Dated 14-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sawani Bloria, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 284 of 2023 /RG/LP Dated: 14 -02-2023

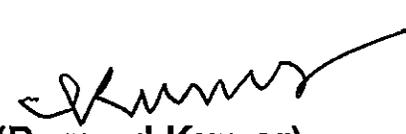
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sheraz Ahmed**  
**S/O Mohd Latief**  
**R/O Sarhuti, Tehsil Mendhar, District Poonch**  
**A/P Channi Rama, Pamposh Colony, Tehsil & District Jammu, Pincode-180015**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-276-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5086 - 93 /RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheraz Ahmed, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 285 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Shogufta Farooq Wani**  
**D/O Farooq Ahmad Wani**  
**R/O Bismillah Colony Sogam Lolab, Tehsil Sogam, District Kupwara,**  
**Pincode-193223**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-277-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5094-5101-1/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shogufta Farooq Wani, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 286 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sunakshi Koul**

**D/O Babu Lal Koul**

**R/O Balhama, Tehsil & District Srinagar, A/P Lane No.22, Block No.129, Flat No.6, Jagti Nagrota, Jammu, Pincode-181221**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-278-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

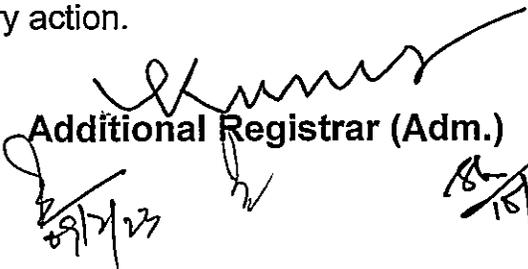
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5102-09-RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunakshi Koul, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 287 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Shivang Verma**  
S/O Suneshwar Verma  
R/O H.No.119, Mohalla Afghana, Tehsil & District Jammu  
A/P H.No.79, Sector A2, Laxmipuram Chinore, Jammu, Pincode-181123

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-279-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

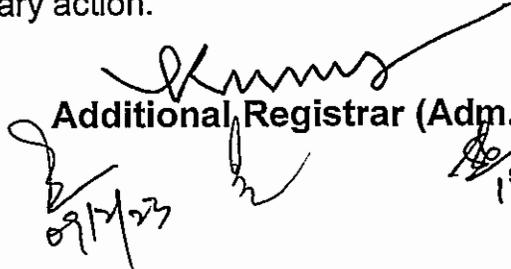
  
(Permod Kumar)

Additional Registrar (Adm.)

No: S110 - 17 - /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shivang Verma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 288 of 2023/RG/LP Dated: 14--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sonali Salaria**

**D/O Dev Raj**

**R/O H.No.1096, W.No.21, near Radha Swomi Satsang Ghar, Tehsil & District  
Udhampur, Pincode-182101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-280-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

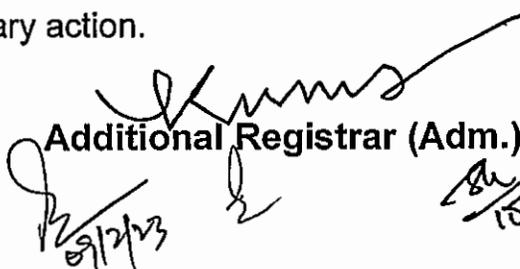
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5110-25/RG/LP Dated 14-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonali Salaria, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 289 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sourav Damathia**  
**S/O Faqir Chand**  
**R/O H.No.28, W.No.4, Tehsil Bishnah, District Jammu, Pincode-181132**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-281-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

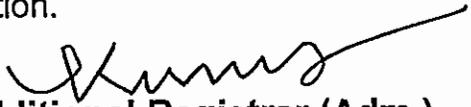
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5126-33-/RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourav Damathia, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 290 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Shubam Mottan**  
S/O Tara Chand Motton  
R/O Shazadpur Martha, Karlup, Tehsil Marh, District Jammu, Pincode-181206

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-282-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5134-41-RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubam Mottan**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 291 of 2023 /RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Samreen Tibb**  
**D/O Sandeep Singh**  
**R/O 11/12, Nanak Nagar, Tehsil Bahu, District Jammu, Pincode-180004**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-283-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5142-49 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samreen Tibb**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 292/2023 /RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sandeep Charak**  
S/O Ashok Charak  
R/O Saror, Tehsil Bishnah, District Samba, Pincode-181133

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-284-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: S150-57 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Charak, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 293 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sofia Sajad**  
**D/O Sajad Ahmad Mir**  
**R/O Akura, Tehsil Mattan, District Anantnag, Pincode-192125**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-285-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

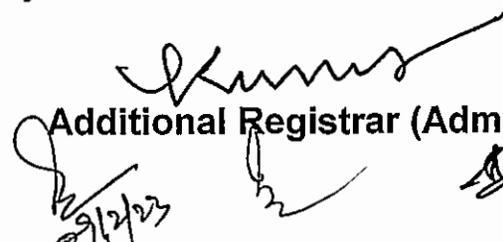
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5158-65/RG/LP Dated 14:02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sofia Sajad, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 294 of 2023/RG/LP Dated: 14--02-2023

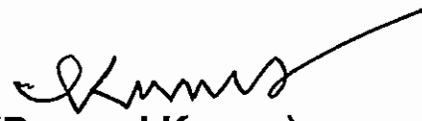
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Salman Ishaq**  
S/O Mohammad Ishaq Mir  
R/O Tak Mohalla Shopian, Hergam, Tehsil & District Shopian, Pincode-192303

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-286-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5166-73-RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Salman Ishaq, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 295 of 2023/RG/LP Dated: 14-02-2023

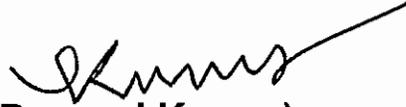
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sabreena Jameel**  
D/O Jameel Hussain Reshi  
R/O Noordin Mohalla Syedpora, Sopore, Tehsil Dangerpora, District  
Baramulla, Pincode-193201

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-287-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5174-81-RG/LP Dated 14:02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Jameel, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 296 of 2023/RG/LP Dated: 14-02-2023

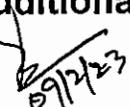
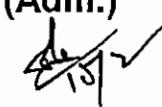
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Shafia Akhter**  
D/O Mohammad Akbar Lone  
R/O Lone Mohalla Khrew, Tehsil Pampore, District Pulwama, Pincode-191103

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-288-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

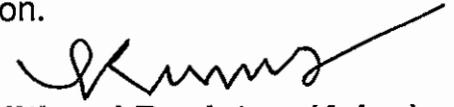
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)  
 

No: 5102-89/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shafia Akhter**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)  
 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 297 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Seemran Devi**  
**D/O Bhadar Singh**  
**R/O Muthal Alinbass, Tehsil Pogal Paristan, District Ramban**  
**A/P H.No.3 Manda Hills, Karan Nagar, Jammu, Pincode-180005**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-289-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5190-97 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seemran Devi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 290 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sheikh Hanan Hussain**  
S/O Sheikh Muhammad Hussain  
R/O Kralapora (Kanthbagh), Tehsil B.K. Pora, District Budgam, Pincode-190019

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-290-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5198-5205/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Hanan Hussain**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 299 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sadaf Shabir**

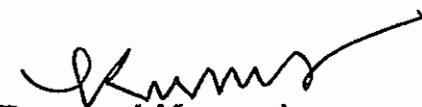
**D/O Shabir Ahmad Budroo**

**R/O Mohalla Jadeed near General Bus Stand, Tehsil & District Baramulla,  
Pincode-193101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-291-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

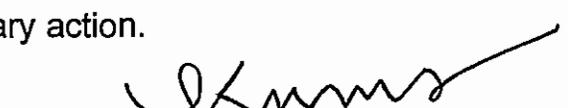
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5206-13-RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadaf Shabir**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 300 of 2023 /RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Syed Uzair Shah**  
S/O Nizam Ud Din Shah  
R/O Rangpora, Ellahi Bagh, Gousia Colony, Lane No.6, Tehsil Hazratbal,  
District Srinagar, Pincode-190001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-292-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 52/4-21- /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Uzair Shah**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 301 of 2023 /RG/LP Dated: 14-02-2023

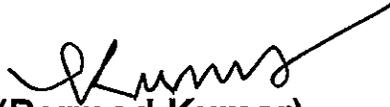
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Shivangi Sharma**  
**D/O Rattan Paul Sharma**  
**R/O Jakh, Tehsil Vijaypur, District Samba, Pincode-184120**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-293-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5232-39 - /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivangi Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 302 of 2023/RG/LP Dated: 14-02-2023

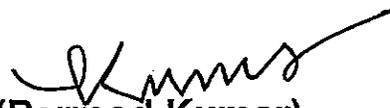
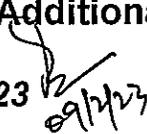
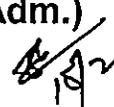
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Saganpreet Kour**  
**D/O S Harbajan Singh**  
**R/O Gamaraj near Gurdwara No.1, Tehsil Tral, District Pulwama, Pincode-192123**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-294-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

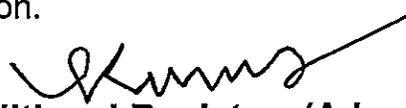
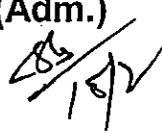
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)  
  

No: 5240-47-RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saganpreet Kour, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)  
  

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 303 of 2023/RG/LP Dated: 14-02-2023

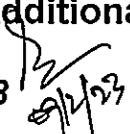
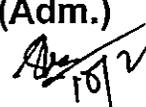
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Shivani Dubey**  
**D/O Romesh Kumar**  
**R/O Extension Sector 3, near St. Paul Convent High School, Gangyal, Tehsil**  
**& District Jammu, Pincode-180010**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-295-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

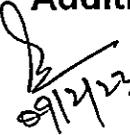
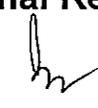
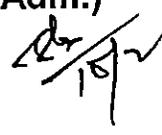
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)  
  

No: 5248-55-/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Dubey, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)  
  

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 304 of 2023/RG/LP Dated: 14.-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Syed Ali Naqi**  
**S/O Syed Zakir Hussain Shah**  
**R/O Kallar Kattal, Tehsil Surankote, District Poonch, Pincode-185121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-296-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5256-63-/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Ali Naqi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 305 of 2023 /RG/LP Dated: 14 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

Ms. Samriti

D/O Raj Pal

R/O H.NO.56, W.No.3, Tehsil Ramgarh, District Samba, Pincode-181141

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-297-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5264-71 - /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Samriti, Advocate

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 306 of 2023 /RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Shahan Sajjad Kichloo**  
**S/O Sajjad Hussain Kichloo**  
**R/O 196 Near Kichloo Mohalla, Tehsil & District Kishtwar, Pincode-182204**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-298-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5272-79 /RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahan Sajjad Kichloo, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 307 of 2023/RG/LP Dated: 14.-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sajid Ali**  
**S/O Manzoor Hussain**  
**R/O Muhalla Peeran, Arai, Tehsil Mandi, District Poonch**  
**A/P W.No.13, H.No.75, Allapir, Poonch, Pincode-185101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-299-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

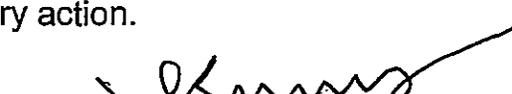
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5200-87 /RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajid Ali, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 300 of 2023/RG/LP Dated: 14- -02-2023

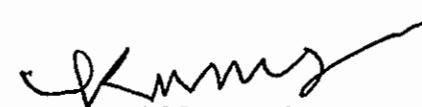
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sunil Kumar**  
S/O Romesh Chander  
R/O Kambal Danga, P/O Sunari, Tehsil & District Udhampur, Pincode-182121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-300-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

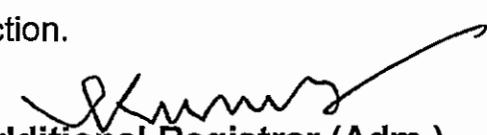
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5200-95 /RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Kumar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 267 of 2023 /RG/LP Dated: 13 -02-2023

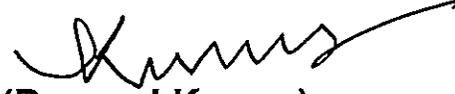
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sabhya Gandhi**  
S/O Rajinder Kumar  
R/O H.No.191, Gali Gujuran Opp. Super Bazar, Tehsil & District Jammu  
A/P H.No.382, Sec.2, Upper Roop Nagar, Jammu, Pincode-180013

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-301-2023 in the roll of Advocate maintained by this Registry.

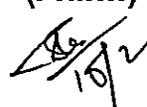
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4937-44 /RG/LP Dated 13.02.2023

  
10-02-2023

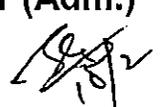
  
15/2

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sabhya Gandhi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)



  
15/2

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 309 of 2023 /RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Simmi Raina**

**D/O Prediman Krishan Raina**

**R/O H.no.6, Lane No.3, Sector-3, Sharika Vihar, Lower Roop Nagar, Tehsil & District Jammu, Pincode-180013**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-302-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

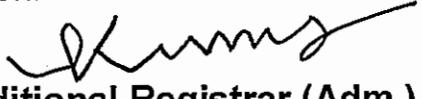
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5296-5303 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simmi Raina, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 310 of 2023 /RG/LP Dated: 14 - -02-2023

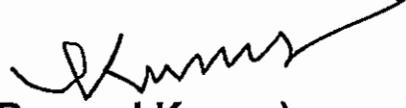
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Shah Omar Mustafa Veeri**  
**S/O Shah Bashir Ahmad Veeri**  
**R/O Veeri, Tehsil Bijbehara, District Anantnag**  
**A/P EP/BC 297, Wazarat Road, Jammu, Pincode-180001**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-303-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5304-11 - /RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shah Omar Mustafa Veeri, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 311 of 2023 /RG/LP Dated: 14 - 02 - 2023

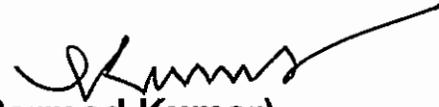
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Syed Amir Abbas Shah**  
**S/O Syed Ghulam Rasool Shah**  
**R/O H.No.434, Shahidi Chowk, Tehsil & District Jammu, Pincode- 180001**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-304-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5312-19 /RG/LP Dated 14 - 02 - 2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Amir Abbas Shah, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 312 of 2023/RG/LP Dated: 14-02-2023

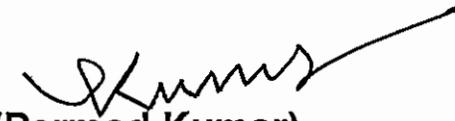
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Satyam Dubey**  
S/O Pawan Sharma  
R/O H.No.800, W.No.37, Janipur Colony, Tehsil & District Jammu, Pincode-180007

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-305-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

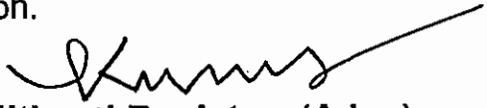
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5320-27- /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satyam Dubey, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 313 9/2023/RG/LP Dated: 14-02-2023

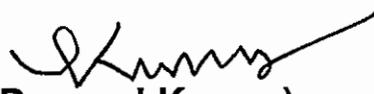
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sadhvi Sharma**  
**D/O Subash Sharma**  
**R/O W.No.15, Patel Nagar, Tehsil & District Kathua**  
**A/P Sector 6, H.No.9, Channi Himmat, Jammu, Pincode-180015**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-306-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5320-35/RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadhvi Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 314 of 2023 /RG/LP Dated: 14.-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sadaf Amin**  
**D/O Mohd Amin Zargar**  
**R/O Naibasti Aishmuqam, Tehsil Pahalgam, District Anantnag, Pincode-192129**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-307-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

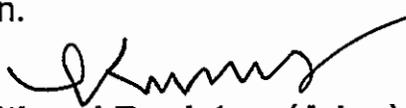
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5336-43 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadaf Amin, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 315 of 2023 /RG/LP Dated: 14- -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Swati Sharma**

**D/O Sita Ram**

**R/O Satrari, Tehsil Majalta, District Udhampur, Pincode-182127**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-308-2023 in the roll of Advocate maintained by this Registry.

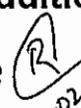
**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

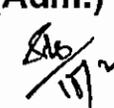
By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5344-51- /RG/LP Dated 14.02.2023

  
10-02-2023

  
17/2

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swati Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)





  
10/2

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3/6 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sanjay Sharma**  
S/O Hans Raj Sharma  
R/O H.No.E.P.925, Jullaka Mohalla, Tehsil & District Jammu, Pincode-180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-309-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

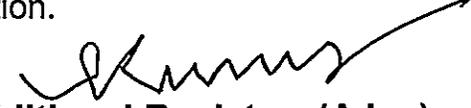
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5352-59-RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjay Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 317 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Safia Shafi**  
**D/O Mohammad Shafi Teli**  
**R/O Saderbal Hazratbal, Tehsil North, District Srinagar, Pincode-190006**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-310-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

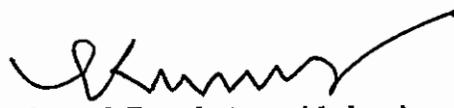
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5360-67-/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Safia Shafi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 318 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Subby Ayoub**  
**D/O Mohammad Ayoub Bhat**  
**R/O Yarhola Babapora, Tehsil Devsar, District Kulgam, Pincode-192231**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-311-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5368-75-/RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Subby Ayoub, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 319 of 2023/RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Shahzan Siddiqi**

**S/O Nisar Ahmad Siddiqi**

**R/O Jawahar Nagar, Post office Lane, Tehsil South, District Srinagar,  
Pincode-190008**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-312-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

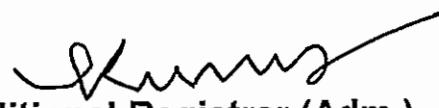
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5376-23 - /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahzan Siddiqi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 320 of 2023 /RG/LP Dated: 14. -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Syed Tabinda Shafiq**  
**D/O Syed Shafiq Ahmad Bukhari**  
**R/O Peer Mohalla Kreeri, Tehsil Kreeri, District Baramulla, Pincode-193198**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-313-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

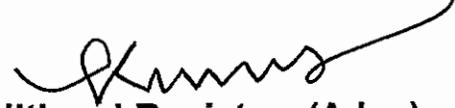
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5384-91 -/RG/LP Dated 14. -02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Tabinda Shafiq, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 321 of 2023/RG/LP Dated: 14 -02-2023

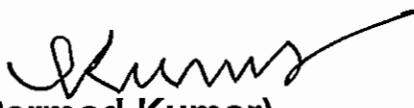
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Soidiya Manzoor**  
D/O Manzoor Ahmad Bhat  
R/O Khwaja Bazar Nowhatta, Tehsil Maharaj Gunj, District Srinagar,  
Pincode-190002

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-314-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

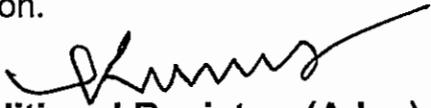
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5395-5402/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Soidiya Manzoor**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 322 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sameer Bilal**  
**S/O Bilal Ahmad Rather**  
**R/O Wakura, Tehsil Wakura, District Ganderbal, Pincode-191131**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-315-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5403-10-10/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Bilal**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 323 of 2023/RG/LP Dated: 14--02-2023

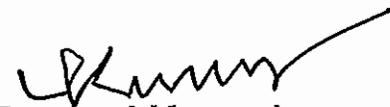
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Shahnawaz Mohmmad Teeli**  
S/O Gulam Mohmmad Teeli  
R/O Batpora, Teeli Mohalla, Tehsil Wakura, District Ganderbal, Pincode-191131

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-316-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5411-10-/RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahnawaz Mohmmad Teeli, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 324 of 2023 /RG/LP Dated: 14. -02-2023

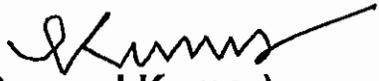
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Suhail Ahmad Dar**  
S/O Gulam Rasool Dar  
R/O Batamaloo, Iqbal Colony, Tehsil Srinagar South, District Srinagar,  
Pincode-190010

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-317-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5419-26 -/RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Ahmad Dar**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 242 of 2023 /RG/LP Dated: 13 -02-2023

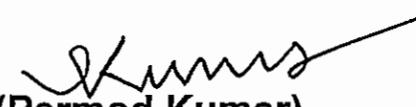
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sunobar Jan**  
**D/O Ghulam Ahmad Ganaie**  
**R/O Seer Jagir, Peth Seer, Tehsil Sopore, District Baramulla, Pincode-193201**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-318-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4737-44 /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunobar Jan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 267 of 2023/RG/LP Dated: 13--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Shobia Nazir**  
**D/O Nazir Ahmad Lone**  
**R/O Mantribugh, Tehsil & District Shopian, Pincode-192303**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-319-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 4937-44 - /RG/LP Dated 13.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shobia Nazir, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 325 of 2023 /RG/LP Dated: 14 - -02-2023

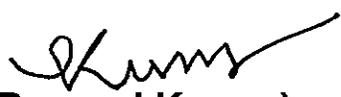
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Suzeena Showkat**  
**D/O Showkat Ahmad Ganai**  
**R/O Pranabawan (Puj Mohalla) Near Jamia Masjid, Mattan, Tehsil Anantnag**  
**East, District Anantnag, Pincode-192125**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-320-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

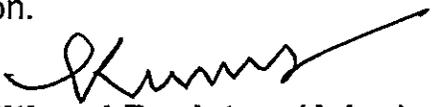
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5427-34 - /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suzeena Showkat, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 326 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Syed Faheem Masoud**  
**S/O Syed Shahid Masoud ul Hassan Bukhar**  
**R/O Qazipora, Katipora, Tehsil Tangmarg, District Baramulla**  
**A/P Bemina Usmania Colony, Srinagar, Pincode-190018**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-321-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

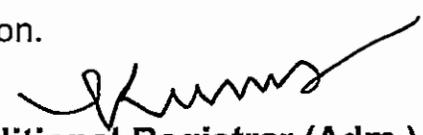
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5435-42-RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Faheem Masoud, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 327 07/2023/RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sabreena Manzoor**  
D/O Manzoor Ahmad Wani  
R/O Nowpora, W.No.1, Tehsil & District Bandipora, Pincode-193502

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-322-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5443-50-/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Manzoor**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 328 of 2023/RG/LP Dated: 14 -02-2023

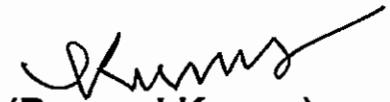
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Sameer Ahmad Shah**  
S/O Ali Mohd Shah  
R/O Behi Bagh / Badami Bagh, Tehsil & District Kulgam, Pincode-192232

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-323-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5451-58 /RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Ahmad Shah**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 329 of 2023/RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Snobar Maqbool**  
**D/O Mohammad Maqbool Bhat**  
**R/O Stadium Colony, Tehsil & District Baramulla, Pincode-193101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-324-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5459-66/RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Snobar Maqbool, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 330 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Seerat Nazir**  
**D/O Nazir Ahmad Nanda**  
**R/O New Colony Khanabal District Police Line, Tehsil & District Anantnag,**  
**Pincode-192101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-325-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5467-74-RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seerat Nazir, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 331 of 2023/RG/LP Dated: 14--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Sumeera Qayoom Wangnoo**  
D/O Abdul Qayoom Wangnoo  
R/O Tankipora near D.C Office, Tehsil & District Srinagar  
A/P Gulab Bagh, Gulistan Colony Al-Umer Lane, Srinagar, Pincode-190006

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-326-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

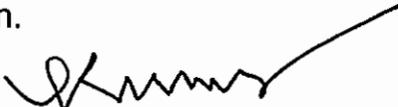
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5475-82-/RG/LP Dated 14..02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumeera Qayoom Wangnoo, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 332 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Tashi Angmo**  
**D/O Sonam Paldan**  
**R/O Domkhar near Govt. High School, Tehsil Khalsi, District Leh**  
**A/P H.No. B-48, Housing Colony, Diskit Tsal, Leh, Pincode-194101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-327-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

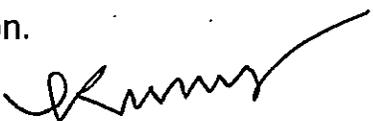
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5483-90/RG/LP Dated 14-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tashi Angmo, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 333 of 2023/RG/LP Dated: 14 -02-2023

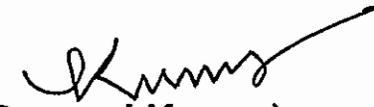
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Talib Hussain Plaisar**  
S/O Abdul Majid Plaisar  
R/O Awoora, Mirmuqam Gujjarpati, Tehsil & District Kupwara, Pincode-193224

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-328-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5491-98-/RG/LP Dated 14..02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Talib Hussain Plaisar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 334 of 2023/RG/LP Dated: 14.-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Tahir Mahmood**  
S/O Mohd Sharief  
R/O Sanghiote, Naker, Tehsil Mendhar, District Poonch  
A/P Old Tehsil, W. No.7, Surankote, Poonch, Pincode-185121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-329-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5499-5506/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Mahmood, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 335 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Tilk Raj**  
**S/O Bhushan Kumar**  
**R/O Bani, Tehsil Bani, District Kathua, Pincode-184206**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-330-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

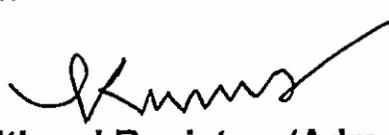
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5507-14-/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tilk Raj, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 336 of 2023/RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Tajamul Islam Bhat**  
S/O Mohd Ayoub Bhat  
R/O Homehuna, Tehsil Chitragam, District Shopian, Pincode-192303

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-331-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

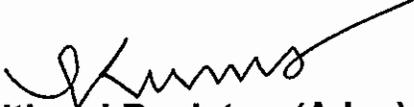
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5515-22 - /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tajamul Islam Bhat, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 337 of 2023/RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Tarandeep Singh Baghi**  
**S/O Balvinder Singh Baghi**  
**R/O Dungus, W.No.3, Tehsil Haveli, District Poonch**  
**A/P Lane No.4, Green Enclave, Rehari, Jammu, Pincode-180005**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-332-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

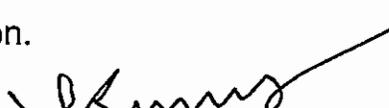
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5523-30 /RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarandeep Singh Baghi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 338 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Tanya Kochar**  
**D/O Vijay Kochar**  
**R/O 15 A/B, Gandhi Nagar, Tehsil Bahu, District Jammu, Pincode-180004**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-333-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

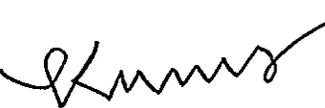
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5531-30-RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanya Kochar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 339 of 2023/RG/LP Dated: 14-02-2023

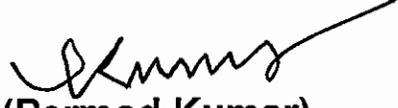
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Tanisha Sharma**  
**D/O Raghupati Sharma**  
**R/O Gorakh Nagar, Bagh-e-bahu, Tehsil Bahu, District Jammu**  
**A/P H.No.9, Mirza Lane, Bathindi, Jammu, Pincode-181152**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-334-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5539-46/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanisha Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 340 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Tahriz Akhter**

**S/O Muzzafer Hussain**

**R/O Upper Paloura Mohallah Gujjar, near Graveyard, H.No.34, Tehsil & District Jammu, Pincode-180013**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-335-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

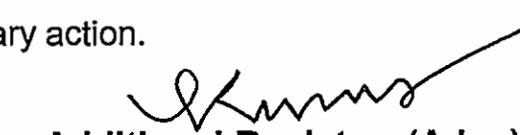
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5547-54/RG/LP Dated 14-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahriz Akhter, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 341 of 2023 /RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Tabassum Rahim**  
D/O Ab Rahim War  
R/O Zoonipora, Sopore, Tehsil Bomai (Zaingeer), District Baramulla,  
Pincode-193201

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-336-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5555-62 - /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabassum Rahim**, Advocate

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 342 of 2023/RG/LP Dated: 14-02-2023

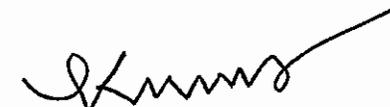
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Tirzah Thomas Khokhar**  
**D/O Thomas Khokhar**  
**R/O H.No.28, Christian Colony, Residency Road, Tehsil & District Jammu,**  
**Pincode-180001**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-337-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

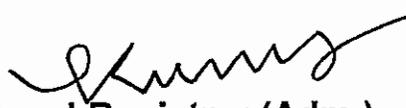
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5563-70-/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tirzah Thomas Khokhar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 343 of 2023 /RG/LP Dated: 14 -02-2023

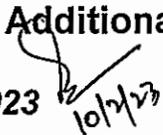
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Tarun Sharma**  
**S/O Sanjay Kumar**  
**R/O Jakh, Tehsil Vijaypur, District Samba, Pincode-184120**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-338-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

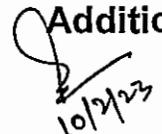
**By Order**

  
(Permod Kumar)  
Additional Registrar (Adm.)  
 10/2/23  
 10/2/23

No: 5571-78 - /RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)  
 10/2/23  
 10/2/23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 344 of 2023/RG/LP Dated: 14.-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Tehleel Ashaq**  
D/O Ashaq Ali  
R/O H.No.57, W.No.7, Dharampura Nagar, Tehsil Bhaderwah, District Doda  
A/P Bhatindi Morh, Captain Gali, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-339-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5579-86./RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tehleel Ashaq**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 345 of 2023/RG/LP Dated: 14-02-2023

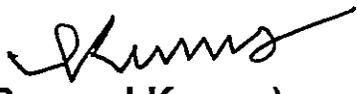
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Tajamull Islam Shiekh**  
**S/O Farooq Ahmad Shiekh**  
**R/O Khandyal, Tehsil Gurez, District Bandipora, Pincode-193503**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-340-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

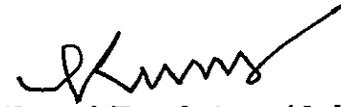
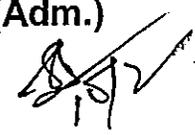
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5587-94-/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tajamull Islam Shiekh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)  
 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 346 of 2023 /RG/LP Dated: 14- -02-2023

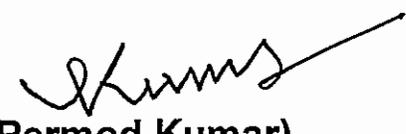
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Tamana Bashir**  
**D/O Bashir Ahmad Shah**  
**R/O Dangerpora Narwara, Tehsil Eidgah, District Srinagar, Pincode-190002**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-341-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

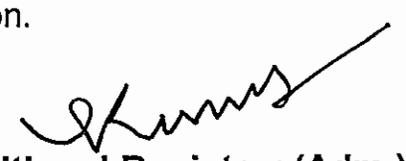
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5597-5604- /RG/LP Dated 14 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tamana Bashir**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 347 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Uzma Sultan**  
**D/O Muzhar Sultan Khan**  
**R/O Surhoti, P/O Ari, Tehsil Mendhar, District Poonch, Pincode-185211**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-342-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

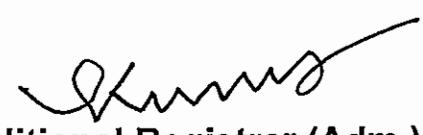
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5605-12- /RG/LP Dated 14-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Sultan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 348 of 2023/RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Uzma Shafi Khan**  
**D/O Mohammad Shafi Khan**  
**R/O Devipora, Tehsil Mattan, District Anantnag, Pincode-192125**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-343-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5613-200 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Shafi Khan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 349 of 2023/RG/LP Dated: 14 -02-2023

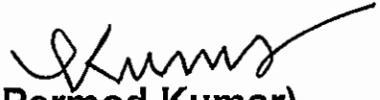
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Umang Sharma**  
**S/O Kamal Sharma**  
**R/O H.No.77, Tulsi Vihar Khanpur Bye Pass Nagrota, Tehsil & District**  
**Jammu, 181221**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-344-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

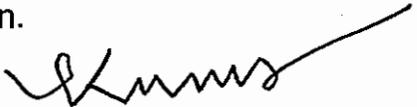
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5621-29 - /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umang Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 350 of 2023 /RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Urisa Jan**  
D/O Peer Mohammad Rafiq  
R/O Iqra Colony Batamaloo, Tehsil South Srinagar, District Srinagar,  
Pincode-190010

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-345-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5629-36 /RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urisa Jan, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 351 of 2023 /RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Uzma Hafiz**  
**D/O Hafiz Ullah**  
**R/O Dharambugh Kralapora, District Budgam**  
**A/P Qamarabad, Qammarwari, Srinagar, Pincode-190017**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-346-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5637-44 - /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Hafiz**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 352 of 2023/RG/LP Dated: 14--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Uzma Majeed**  
D/O Abdul Majeed *Najar*  
R/O Jagir Parigam, Tehsil & District Pulwama, Pincode-192301

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-347-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

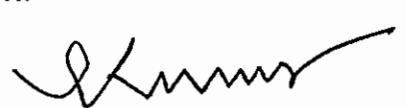
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5845-52-/RG/LP Dated 14-.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Majeed, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 353 of 2023 /RG/LP Dated: 14- -02-2023

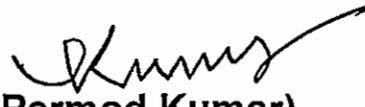
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Ulfat Hamid**  
**D/O Ab Hamid Khan**  
**R/O Sheikhipora, Tehsil & District Budgam, Pincode-191111**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-348-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5653-60 /RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ulfat Hamid, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 354 of 2023 /RG/LP Dated: 14 - -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Uzma Nazir Teli**  
**D/O Kh Nazir Ahmad Teli**  
**R/O Humlina, Naseembagh, Tehsil Sopore, District Baramulla**  
**A/P Green Avenue, Sector A, Peerbagh, Srinagar, Pincode-190014**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-349-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

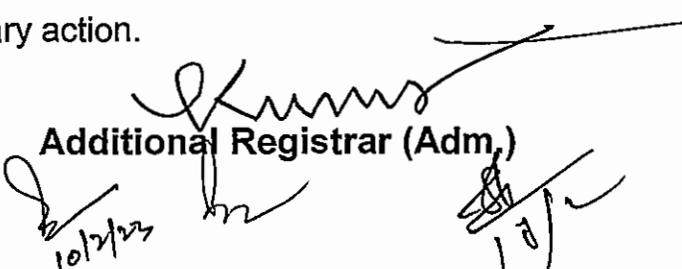
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5661-68 - /RG/LP Dated 14 -02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Nazir Teli, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 355 of 2023 /RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Vijeet Singh**  
**S/O Rattan Singh**  
**R/O Karmail, Tehsil Assar, District Doda, Pincode-181143**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-350-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

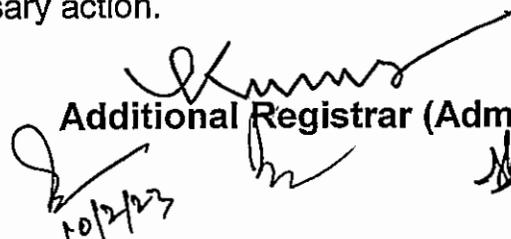
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5669-76 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vijeet Singh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 356 of 2023 /RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Vanaya Gupta**  
**D/O Rakesh Gupta**  
**R/O H.No.389 Rehari Colony, Tehsil & District Jammu, Pincode-180005**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-351-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

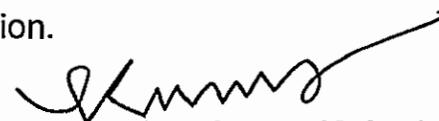
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5677-84 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vanaya Gupta, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 357 of 2023 /RG/LP Dated: 14--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Vivek Sagar**  
S/O Vidya Sagar  
R/O Krishna Nagar, Lane No.4, Tehsil- R.S Pura, District Jammu, Pincode-181101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-352-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5685-92-1 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Sagar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 353 of 2023 /RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Virinder Sharma**

**S/O Birbal Sharma**

**R/O Patti, P/O Rahya, Tehsil Bari Brahmana, District Samba, Pincode-181143**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-353-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5693-5700 /RG/LP Dated 14 .02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Virinder Sharma, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 359 of 2023/RG/LP Dated: 14.-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Vikrant Manhas**  
S/O Parshotam Singh Manhas  
R/O W.No.59, Khajuria Mohalla Paloura near J&K Bank, Tehsil Jammu North, District Jammu, Pincode-181121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-354-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5701-08 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Manhas, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 360 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Vardhan Sharma**  
**S/O Girdhari Sharma**  
**R/O H.No.103, W.No.8, Tehsil Bishnah, District Jammu, Pincode-181132**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-355-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5709-16-/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vardhan Sharma, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 361 of 2023/RG/LP Dated: 14.-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Vikrant Singh Choudhary**  
**S/O Surinder Kumar Choudhary**  
**R/O Nonial, Tehsil Nowshera, District Rajouri**  
**A/P H.No.19, Santokh Vihar SBI Kaluchak, Jammu, Pincode-180010**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-356-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5717-24-/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Singh Choudhary, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 362 of 2023/RG/LP Dated: 14-02-2023

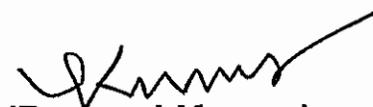
It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Vishakha Rajput**  
D/O Avtar Singh Jamwal  
R/O Agore (Jandial), Tehsil Bhalwal, District Jammu, Pincode-181122

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-357-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5725-32-/RG/LP Dated 14-02-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vishakha Rajput, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 363 of 2023/RG/LP Dated: 14.-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Vikas Sangral**  
**S/O Rashpal Singh**  
**R/O Block No.203 Ghorakwalan, Tehsil Ramgarh, District Samba, Pincode-184120**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-358-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5733-40/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikas Sangral, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 384 of 2023/RG/LP Dated: 14.-02-2023

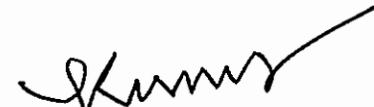
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Wajid Majid**  
**S/O Abdul Majid**  
**R/O Kolian, Tehsil Haveli, District-Poonch, Pincode-185121**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-359-2023 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

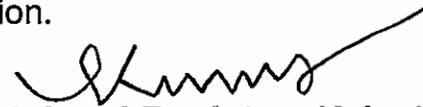
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5741-40-/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wajid Majid, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 365 of 2023/RG/LP Dated: 14-02-2023

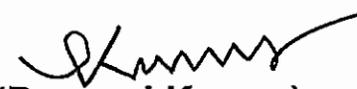
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Waris Ahmad Lone**  
S/O Nazir Ahmad Lone  
R/O Peer Mohalla, H.No.26, W.No.6, Aishmuqam, Tehsil Pahalgam, District Anantnag, Pincode-192129

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-360-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5749-66/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waris Ahmad Lone**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 366 of 2023 /RG/LP Dated: 14.-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Wakil Ahmad Parray**  
**S/O Dilawar Ahmad Parray**  
**R/O Katipora Chersoo, Tehsil Awantipora, District Pulwama, Pincode-192122**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-361-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

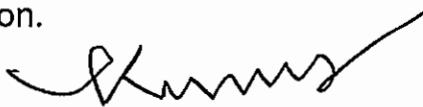
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5767-74 - /RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wakil Ahmad Parray, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 367 of 2023/RG/LP Dated: 14--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Yawar Iqbal Sheikh**  
**S/O Mohd Iqbal Sheikh**  
**R/O Jogigund Achabal, Tehsil & District Anantnag, Pincode-192201**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-362-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5775-02-1/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yawar Iqbal Sheikh, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 368 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Yawar Javed**  
**S/O Javed Iqbal Sheikh**  
**R/O Sarkoot, Tehsil & District Kishtwar, Pincode-182204**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-363-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

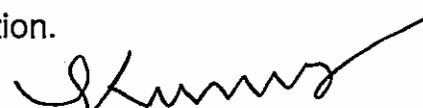
Additional Registrar (Adm.)

No: 5783-90 /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yawar Javed, Advocate**

.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 369 of 2023 /RG/LP Dated: 14.-02-2023

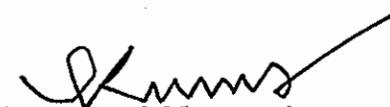
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Yashpinder Kumar**  
S/O Ashok Kumar  
R/O Toph Sher Khanian, H.No.206, Mohra Mohalla, Tehsil & District  
Jammu, Pincode-181121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-364-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5791-98 /RG/LP Dated 14.-02-2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yashpinder Kumar**, Advocate  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 370 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Yawer Shafi**  
S/O Mohd Shafi Mir  
R/O Locktipora (Hafizabad), Tehsil Bijbehara, District Anantnag, Pincode-192101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-365-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

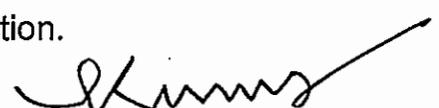
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5799-5806/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yawer Shafi, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 371 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Yasir Nabi Rather**  
S/O Ghulam Nabi Rather  
R/O Rather Mohalla Turkapora, Handwara, Tehsil Zachaldara, District  
Kupwara, Pincode-193221

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-366-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

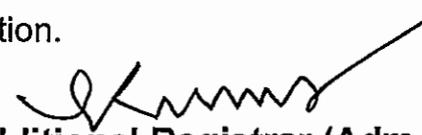
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5807-14- /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasir Nabi Rather, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 372 of 2023/RG/LP Dated: 14--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Younis Ahad**  
**S/O Ab Ahad Sheergojri**  
**R/O Ahagam, Tehsil Keegam, District Shopian, Pincode-192302**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-367-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

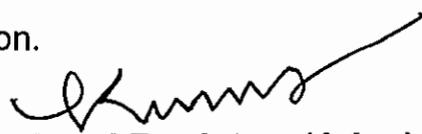
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5815-22-1/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Younis Ahad, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 373 of 2023/RG/LP Dated: 14-02-2023

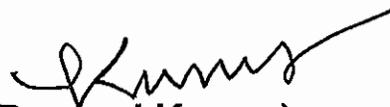
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Zafar Iqbal**  
S/O Mir Mohd  
R/O Mohra Bachai, Lower Ludhira, Tehsil Surankote, District Poonch,  
Pincode-185121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-368-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5823-30-RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zafar Iqbal, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 374 of 2023/RG/LP Dated: 14-02-2023

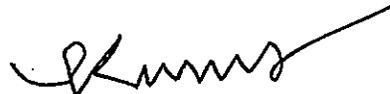
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Zain Ashraf Kohli**  
S/O Mohd Ashraf Kohli  
R/O Chaklass, District Reasi  
A/P W.No.75, Umar Colony By Pass Sidhra, Jammu, Pincode-180019

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-369-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5831-38-1/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zain Ashraf Kohli, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 375 of 2023/RG/LP Dated: 14--02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Zubair Ahmad Dar**  
**S/O Mohammad Shafi Dar**  
**R/O Barbugh Imamsahib, Tehsil Barbugh, District Shopian, Pincode-192303**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-370-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

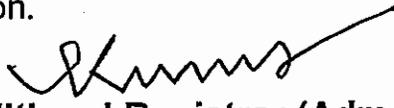
By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5839-46-1/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Ahmad Dar, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 376 9/2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Zahira Majid**

**D/O Late Abdul Majid Bhat**

**R/O Bemina Tehsil Central Shalteng, District Srinagar A/P H.No.25 1/A,  
Ibrahim Sector, Housing Colony, Bemina, Srinagar, Pincode-190018**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-371-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5047-54-RG/LP Dated 14.02.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zahira Majid, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 377 of 2023/RG/LP Dated: 14-02-2023

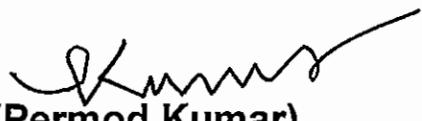
It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Zahid Farooq Malik**  
**S/O Farooq Ahmad Malik**  
**R/O Tantraypora, Lassipora, Tehsil Litter, District Pulwama, Pincode-192305**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-372-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

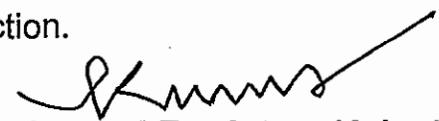
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5855-62- /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Farooq Malik, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 378 of 2023/RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Zahid Ahmad Bhat**  
**S/O Abdul Salam Bhat**  
**R/O Chakoora, Tehsil Herman, District Shopian, Pincode-192303**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-373-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5063-70 - /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 379 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Mr. Zubair Afzal Wagay**  
S/O Mohmmad Afzal Wagay  
R/O Wagaypora, Tehsil Tullamulla, District Ganderbal, Pincode-191131

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-374-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5871-78- /RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Afzal Wagay, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 380 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Zarka Manzoor**

**D/O Syed Manzoor Ahmad**

**R/O Bhat Mohalla Managam, Tehsil Wagoora, District Baramulla, A/P Vichernag, Tawheed Abad, Sheikhal Alam Lane, Srinagar, Pincode-190011**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-375-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5879-86/RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zarka Manzoor, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 381/2023/RG/LP Dated: 14.-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Zarka Ayub Wani**  
**D/O Mohd Ayub Wani**  
**R/O Shesh Bagh, Tehsil Eidgah, District Srinagar, Pincode-190020**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-376-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

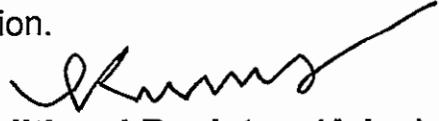
  
(Permod Kumar)

Additional Registrar (Adm.)

No: 5887-94/1RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zarka Ayub Wani, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 302 of 2023/RG/LP Dated: 14-02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Zarakshah**  
D/O Mohammad Yousuf Bhat  
R/O Kirmani Abad Lawaypora, Gundhasi Bhat, Tehsil Shalteng, District  
Srinagar, 190017

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-377-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5895-5902-RG/LP Dated 14.02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zarakshah, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 383 /2023/ RG/LP Dated: 14 -02-2023

It is hereby notified that vide High Court Order Dated 08.02.2023

**Ms. Zainobia Majeed**  
D/O Abdul Majeed Gassi  
R/O Pantha Chowk, H-326, Tehsil Pantha Chowk, District Srinagar, pincode-191101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-378-2023 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Permod Kumar)  
Additional Registrar (Adm.)

No: 5903-10 - RG/LP Dated 14 .02.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zainobia Majeed, Advocate**  
.....for information and necessary action.

  
Additional Registrar (Adm.)